

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.5/81
DATED 31.05.2016 ACTUALLY HELD ON 02.06.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 05/81 dated 31.05.2016 of Norms Committee-II for the year 2016-17 was held on 02.06.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following officers were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 05/81 dated 31.05.2016 actually held on 02.06.2016 are confirmed by the members.



बलजीत सिंह/BALJIT SINGH
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Case No.: 16/5/81-ALC2/2016	Party Name:FLEX TUBES,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00049/AM17/	RLA File :11/24/040/00003/AM12/	Lic.No/Date:1110024601 25.04.2011	
Decision : NC decided to ratify the norms for the above AA as per the comments of DIPP vide U.O.No. 12/44/2016-TSW/01 dated 31/05/2016 as under :			
1. Word "Secondary" given in the description of import item may be omitted and "Primary GP Coils of relevant grade and thickness" may be allowed as 41.05 MT as 1.05 Kgs./Kg. content in the export item.			
RA may take suitable consequential action accordingly.			

Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 12.07.2016
Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI representative have requested that company may be requested for brief design calculations starting from the export product ratings to dimensions of coil and core.			
The case stands deferred to 12.07.2016.			

Case No.: 7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 12.07.2016
Decision : NC observed that deficiency letter of MSME sent to company on 1.4.2016. NC decided to send a reminder to Company and defer the case.			
The case stands deferred to 12.07.2016.			

Case No.: 34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	
Decision: NC decided to ratify the norms for the above AA as per the comments of MSME vide ID Note No. TL-13024/20/2016-MMM&A-DCMSME dated 02/06/2016 copy enclosed.			
RA may suitable consequential action accordingly.			

5	Case No.:13/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00357/AM16/	RLA File :09/24/040/00157/AM14/	Lic.No/Date:0910056761 15.07.2013	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DHI for comments. DHI have requested that company may be requested to provide the AA No. of past NC approval of this export product. The case stands deferred to 12.07.2016.			

6	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 12.07.2016
	Decision : NC observed that the reply of the company has been received. The reply is being forwarded to C&PC and defer the case. The case stands deferred to 12.07.2016.			

7	Case No.:11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date: 12.07.2016
	Decision : NC observed that comments offered by C&PC vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details. The case stands deferred to 12.07.2016.			

8	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 12.07.2016.			

9	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM	Meet No/Date:5/81-	Status:
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B.S.
बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.M.
विनोद कुमार KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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	TECHNOLOGIES PRIVATE LIMITED	ALC2/2016 31.05.2016	Deferred
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for the comments and defer the case.			
The case stands deferred to 12.07.2016.			

10	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 12.07.2016
Decision : NC observed that the reply of the company has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 12.07.2016.				

11	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite the comments and defer the case.				
The case stands deferred to 12.07.2016.				

12	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite the comments and defer the case.				
The case stands deferred to 12.07.2016.				

13	Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to				

send a reminder to DHI to expedite the comments and defer the case.

The case stands deferred to 12.07.2016.

Case No.: 9/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date: 0710102970 18.03.2014	Defer Date: 12.07.2016
14 Decision : NC observed that comments offered by C&PC vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.			
The case stands deferred to 12.07.2016.			

Case No.: 20/6/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Rejected
HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date: 0210202660 23.04.2014	
15 Decision : NC noted that MSME deficiency letter was issued to the company on 22.12.2015 followed by reminder dated 12.02.2016. The company was also granted six month extended time for filing of reply. Since, no reply has been received from the company in extended time granted, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date: 0510386026 08.05.2014	Defer Date: 12.07.2016
16 Decision : NC observed that case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case.			
The case stands deferred to 12.07.2016.			

Case No.: 10/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date: 0710104122 15.05.2014	Defer Date: 12.07.2016
17 Decision : NC observed that comments offered by C&PC vide their letter No.			


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 12.07.2016.

18	Case No.:14/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00358/AM16/	RLA File :09/24/040/00090/AM15/	Lic.No/Date:0910060200 23.05.2014	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DHI for comments. DHI have requested that company may be requested to provide the AA No. of past NC approval of this export product.				
The case stands deferred to 12.07.2016.				

19	Case No.:8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date: 12.07.2016
Decision : NC observed that comments offered by C&PC vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.				
The case stands deferred to 12.07.2016.				

20	Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 12.07.2016
Decision : NC observed that hard copy of the application of above AA not received from the RA, Vadodara inspite of repeated reminders dated 17.8.2015, 16.10.2015, 13.11.2015 and 22.12.2015. NC decided to defer the case and send one more reminder to RA, Vadodra and in case no reply is received before the next meeting the case may be closed.				
The case stands deferred to 12.07.2016.				

21	Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date: 12.07.2016

Decision : NC observed that comments offered by C&PC vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 12.07.2016.

22	Case No.: 20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 12.07.2016
	Decision : NC observed that reply of the company has been referred to DeitY for comments. NC decided to send a reminder to Deity to expedite their comments and defer the case.			
	The case stands deferred to 12.07.2016.			

23	Case No.: 11/15/81-ALC2/2014	Party Name:WORTHY ENGINEERING	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date:0710106811 10.10.2014	
	Decision : NC decided to ratify the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/44/2016-TSW/23 dated 31/05/2016 as under :			
	1. As per firm's letter dated 14/03/2016, net weight of export item may be reduced as 22.741 MT. 2. Words " Cold Rolled Non Grain Oriented Steel" given in the description of import item may be omitted. 3. Word 'Relevant' may be prefixed with the description of import item and its quantity may be allowed as 23.195 MT as 1.02 Kgs./ Kg. content in export items as claimed by the firm.			
	RA may take suitable consequential accordingly.			

24	Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 12.07.2016
	Decision : NC decided to send a deficiency letter to firm as per DHI comments vide their U.O.No.3(77)/14-TSW(B) dated 25.05.2016 (copy enclosed)			
	The case stands deferred to 12.07.2016.			

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25	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 12.07.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 12.07.2016.				

26	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DoT for comments. DoT was reminded to expedite their comments in the above case. NC decided to wait for the comments and defer the case.				
The case stands deferred to 12.07.2016.				

27	Case No.:4/24/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00506/AM16/	RLA File :03/95/040/00882/AM15/	Lic.No/Date:0310793173 21.01.2015	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide U.O. No.12/44/2016-TSW/27 dated 31.05.2016 as under :				
1. Description, sizes, quantities and net weight of export products under the Advance Authorization may be specified as per enclosed Annexure. 2. Word "unarmoured" may be deleted from the description of export items at Sl. No. 6. 3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 16 & 19. 4. Quantity of import item at Sl.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.1 to 3, 6, 7, 9 to 13, 16,17 & 19. 5. Quantity of import item at Sl.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 5, 6, 9, 10, 12 & 13. 6. Quantity of import item at Sl. No. 4 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 2,3, 7, 9, 10 & 11. 7. Quantity of import item at Sl. No.5 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 7, 10 to 12 & 17 to 19. 8. Quantity of import item at Sl. No.6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4, 8, 11, 14 & 16 to 19. 9. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4, 8, 11, 14 & 16 to 19. 10. Quantity of import item at Sl. No.8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1,2, 3, 6, 8(1), 9, 13(1) & 13(2).				

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

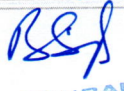
विन्डो कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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11. Quantity of import item at Sl. No. 9 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 13.
12. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 2, 3, 7 & 9 to 11.
13. Quantity of import item at Sl. No. 11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 3 & 11.

EXPORT ITEM LIST

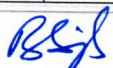
ADVANCE AUTHORISATION No. 0310793173 DT.
21.01.2015

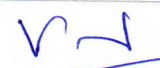
Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/LT		
1	2 Core X10 Sq. MM		
2	2 Core X 4 Sq. MM		
3	3 Core X 10 Sq. MM		
4	3 Core X 185 Sq. MM		
5	3 Core X 120 Sq. MM		
6	3 Core X 150 Sq. MM		
7	3 Core X 25 Sq. MM		
8	3 Core X 35 Sq. MM		
9	3 Core X 50 Sq. MM		
10	3 Core X 95 Sq. MM		
11	3 Core X 16 Sq. MM		
12	3 Core X 2.5 Sq. MM		
13	3 Core X 4 Sq. MM		
14	3 Core X 6 Sq. MM		
15	3.5 Core X 185 Sq. MM		
16	3.5 Core X 240 Sq. MM		
17	3.5 Core X 25 Sq. MM		
18	3.5 Core X 300 Sq. MM		
19	3.5 Core X 35 Sq. MM		
20	3.5 Core X 400 Sq. MM		
21	3.5 Core X 50 Sq. MM		
22	3.5 Core X 95 Sq. MM		
23	4 Core X 10 Sq. MM		
24	4 Core X 6 Sq. MM		
25	4 Core X 16 Sq. MM		
26	7 Core X 2.5 Sq. MM		
27	4 Core X 1.5 Sq. MM		
28	12 Core X 2.5 Sq. MM		
29	4 Core X 95 Sq. MM		
30	4 Core X 70 Sq. MM		
31	3.5 Core X 70 Sq. MM		
32	4 Core X 16 Sq. MM		
33	3 Core X 2.5 Sq. MM		


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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		140.164	345.690
2	CU Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 95 Sq. MM		
2	3 Core X 240 Sq. MM		
3	3 Core X 95 Sq. MM		
4	3 Core X 150 Sq. MM		
5	3 Core X 185 Sq. MM		
6	3 Core X 300 Sq. MM		
		11.504	90.748
3	CU Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape PVC Inner & HDPE outer Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM		
2	3 Core X 300 Sq. MM		
		1.000	14.473
4	Flexible Copper Cond. PVC Insulated unarmoured Cables For 1100 V/LT.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 4 Sq. MM		
4	1 Core X 6 Sq. MM		
5	1 Core X 16 Sq. MM		
6	1 Core X 25 Sq. MM		
7	1 Core X 10 Sq. MM		
8	1 Core X 35 Sq. MM		
9	1 Core X 50 Sq. MM		
10	3 Core X 4 Sq. MM		
11	4 Core X 4 Sq. MM		
12	1 Core X 1 Sq. MM		
13	1 Core X 1.5 Sq. MM		
14	1 Core X 2.5 Sq. MM		
15	1 Core X 10 Sq. MM		
16	1 Core X 10 Sq. MM		
17	1 Core X 16 Sq. MM		
		577.800	30.372
5	Flexibles Copper Cond. ZHFR Insulated unarmoured Cables For 1100 V/LT.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 6 Sq. MM		
4	1 Core X 10 Sq. MM		
5	1 Core X 35 Sq. MM		
		94.000	3.045
6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables For 1100 V/LT		
1	12 Core X 1.5 Sq. MM		


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 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


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VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
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 विदेश व्यापार महानिदेशालय
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2	5 Core X 1.5 Sq. MM		
3	4 Core X 70 Sq. MM		
4	48 Core X 1.5 Sq. MM		
5	5 Core X 150 Sq. MM		
6	4 Core X 25 Sq. MM		
7	4 Core X 35 Sq. MM		
8	3 Core X 25 Sq. MM		
9	4 Core X 50 Sq. MM		
10	4 Core X 120 Sq. MM		
11	4 Core X 185 Sq. MM		
12	4 Core X 240 Sq. MM		
13	4 Core X 70 Sq. MM		
14	5 Core X 120 Sq. MM		
14	5 Core X 150 Sq. MM		
15	4 Core X 300 Sq. MM		
		406.800	1265.621
7	AL. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	1 Core X 300 Sq. MM		
2	1 Core X 120 Sq. MM		
		7.500	15.915
8	Copper Cond. PVC Insulated & Sheathed Armoured / Unarmoured Cables upto 1100 V/LT		
1	1 Pair X 1.5 Sq. MM(armoured)		
2	3 Core X 1.5 Sq. MM(unarmoured)		
3	3 Core X 2.5 Sq. MM(unarmoured)		
4	3 Core X 0.75 Sq. MM(unarmoured)		
5	3 Core X 1 Sq. MM(unarmoured)		
6	4 Core X 2.5 Sq. MM(unarmoured)		
		7.200	1.327
9	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM		
		3.000	22.290
10	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape ZHFR Sheathed AL. Wire Armoured Cables above 1.1 KV		
1	1 Core X 185 Sq. MM		
2	1 Core X 300 Sq. MM		
		7.500	23.535
11	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape PVC Inner & HDPE outer Sheathed Al Wire Armoured Cables above 1.1 KV		
1	1 Core X 300 Sq. MM		
		3.000	15.687
12	Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables For 1100 V/LT.		
1	1 Core X 120 Sq. MM		


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 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi


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 Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग / Deptt. of Commerce
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:01/81/050/00675/AM15/	:22/24/040/00088/AM15/	30.01.2015	12.07.2016
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Decision : NC observed that DHI deficiency letter dated 10.04.2016 was sent to firm followed with reminder dated 04.05.2016. NC decided to wait for the reply of the firm and defer the case.

The case stands deferred to 12.07.2016.

Case No.: 44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
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HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date: 12.07.2016
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29 **Decision :** NC observed that comments offered by C&PC vide their letter No. 46011/211/2005-PC(Pt.II) dated 23.05.2016 (copy enclosed) are not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 12.07.2016.

Case No.: 5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
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HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 12.07.2016
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30 **Decision :** NC observed that case has been referred to MoS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 12.07.2016.

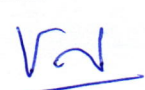
Case No.: 32/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
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HQ File :01/81/050/00435/AM16/	RLA File :13/24/040/00059/AM15/	Lic.No/Date:1310047839 17.04.2015
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31 **Decision :** NC decided to **ratify** the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/11/2016-TSW/31 dated 31/05/2016 as under :

1. Net weights of 12.665 MT, 5.904 MT, 13.486 MT & 5.476 MT may be specified with quantities of export items at Sl. No. 1 to 4 respectively.
2. Words "1.1KV" may be suffixed with the description of export items at Sl. No. 1 to 4.
3. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 9401 Kgs., 4200 Kgs., 9801 Kgs. & 3977 Kgs. respectively inclusive of 0.2 % wastage(approx.) for export items at Sl. No. 1, 2, 3 & 4 respectively.
4. Quantities of import items at Sl. No 2, 4, 6 & 8 viz. XLPE Compound may be allowed


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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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as applied for i.e. 3296 Kgs., 1720 Kgs., 3713 Kgs. & 1509 Kgs. respectively inclusive of 0.2 % wastage(approx.) for export items at Sl. No. 1, 2, 3 & 4 respectively.

RA may take suitable consequential action accordingly.

32	Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

33	Case No.:11/18/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00355/AM16/	RLA File :10/24/040/00012/AM16/	Lic.No/Date:1010059178 15.06.2015	
	Decision : NC decided to ratify the norms for above AA on repeat basis with AA No.1010058410 dated 10.06.2014 approved in M.No.11/81-ALC2/2014 dated 10.10.2014 as per the written comments of the DHI. RA may take suitable consequential action accordingly.			

34	Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date: 12.07.2016
	Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI representative have requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core. The case stands deferred to 12.07.2016.			

35	Case No.:7/18/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00351/AM16/	RLA File :09/24/040/00085/AM16/	Lic.No/Date:0910062247 24.06.2015	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the			

DIPP vide UO No.12/44/2016-TSW/35 dated 31.05.2016 as under :

1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 viz. Copper (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 1 to 7 respectively taking clue from Engineering Table-4.
2. Quantities of import items at Sl. No 2 & 4 viz. PVC Compound may be allowed as 7906.8 Kgs. & 21290.4 Kgs. respectively, for export items at Sl. No. 1 & 2 respectively as per Engineering Table-4.
3. Quantities of import items at Sl. No 6, 8, 10, 12 & 14 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 3 to 7 respectively taking clue from Engineering Table-4.

RA may take suitable consequential action accordingly.

36	Case No.:26/5/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status:Case Added
	HQ File :01/81/050/00059/AM17/	RLA File :13/24/040/00018/AM16/	Lic.No/Date:1310047945 10.08.2015	Defer Date:
	Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

37	Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status:Deferred
	HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date:12.07.2016
	Decision : NC decided to send a deficiency letter of DHI dated 23.05.2016 to company and defer the case. The case stands deferred to 12.07.2016.			

38	Case No.:35/24/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00537/AM16/	RLA File :07/24/040/00163/AM16/	Lic.No/Date:0710108676 03.09.2015	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per the written comments of DHI vide their UO No.3(27)/16-TSW(B) dated 18.04.2016. RA may take suitable consequential action accordingly.			

39	Case No.:4/2/81-ALC2/2016	Party Name:ARFIN INDIA	Meet No/Date:5/81-	Status:
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
राजमार्ग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

	LIMITED	ALC2/2016 31.05.2016	Deferred
HQ File :01/81/050/00004/AM17/	RLA File :08/24/040/00184/AM16/	Lic.No/Date:0810136037 11.09.2015	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case.			
The case stands deferred to 12.07.2016.			

Case No.:1/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Rejected
HQ File :01/81/050/00345/AM16/	RLA File :34/24/040/00162/AM16/	Lic.No/Date:3410041508 14.09.2015	
40	Decision : NC observed that DHI deficiency letter dated 12.02.2016 was sent to company followed by reminder dated 01.04.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.		
	RA may take suitable consequential action accordingly.		

Case No.: 4/18/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00348/AM16/	RLA File :34/24/040/00156/AM16/	Lic.No/Date:3410041556 24.09.2015	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide UO No.12/44/2016-TSW/41 dated 31.05.2016 as under :			
41 1. Words “containing 67780 Kgs. of Copper Wire” may be suffixed with the description of export product. 2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 67780 Kgs. on net to net basis.			
RA may take suitable consequential action accordingly.			

Case No.:13/2/81-ALC2/2016	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00013/AM17/	RLA File :05/23/040/00303/AM16/	Lic.No/Date:0510395965 19.10.2015	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide UO No.12/44/2016-TSW/42 dated 31.05.2016 as under :			
1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the			

export item as per Sl. No. 1 (a) of SION C-1196.

- Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

RA may take suitable consequential action accordingly.

Case No.:14/2/81-ALC2/2016	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00014/AM17/	RLA File :05/23/040/00278/AM16/	Lic.No/Date:0510395975 19.10.2015	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No.12/44/2016-TSW/43 dated 31.05.2016 as under :

- Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.
- Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

RA may take suitable consequential action accordingly.

Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 12.07.2016

Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 12.07.2016.

Case No.:17/2/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00017/AM17/	RLA File :13/24/040/00034/AM16/	Lic.No/Date:1310048051 27.11.2015	

Decision : NC decided to **ratify** the norms for the above AA taking clue from SION C-1581 as per the written comments of the DIPP vide UO No.12/44/2016-TSW/45 dated 31.05.2016 as under :

- Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 31415 Kgs. & 19313 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

RA may take suitable consequential action accordingly.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

46	Case No.:4/5/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00037/AM17/	RLA File :04/24/040/00155/AM16/	Lic.No/Date:0410161367 08.12.2015	
Decision : NC decided to ratify the norms for the above AA per the written comments of the MOS vide UO No.2(18)/2015-TW dated 01.06.2016 copy enclosed. RA may take suitable consequential action accordingly.				

47	Case No.:2/21/81-ALC2/2015	Party Name: VEER-O- METALS PVT .LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00405/AM16/	RLA File :07/24/040/00311/AM16/	Lic.No/Date:0710109153 09.12.2015	
Decision : NC decided to ratify the norms for the above as per the written comments of the DIPP vide UO No.12/44/2016-TSW/47 dated 31.05.2016 as under : 1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 376.333 MT as 1.264 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap. 3. Net weight of import item at Sl. No. 2 may be specified as 27933 Kgs. 4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause. RA may take suitable consequential action accordingly.				

48	Case No.:33/24/81-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00535/AM16/	RLA File :03/95/040/00470/AM16/	Lic.No/Date:0310800978 14.12.2015	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case. The case stands deferred to 12.07.2016.				

49	Case No.:24/23/81-ALC2/2015	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Withdrawn
	HQ File :01/81/050/00499/AM16/	RLA File :04/24/040/00196/AM16/	Lic.No/Date:0410161430 15.12.2015	

Decision : NC observed that norms for the above AA were ratified in the meeting No.4/81 dated 17.05.2016. NC decided to treat the above case as withdrawn from this agenda.

50	Case No.:17/24/81-ALC2/2015	Party Name: ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 12.07.2016
Decision : NC observed that MSME deficiency letter dated 5.4.2016 sent to firm. NC decided to send reminder to firm and defer the case. The case stands deferred to 12.07.2016.				

51	Case No.:18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 12.07.2016
Decision : NC observed that MSME deficiency letter dated 5.4.2016 sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 12.07.2016.				

52	Case No.:16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 12.07.2016
Decision : NC observed that MSME deficiency letter dated 5.4.2016 sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 12.07.2016.				

53	Case No.:19/24/81-ALC2/2015	Party Name: ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 12.07.2016
Decision : NC observed that MSME deficiency letter dated 5.4.2016 sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 12.07.2016.				

54	Case No.:20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2016	Status: Deferred
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		31.05.2016	
HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 12.07.2016
Decision : NC observed that MSME deficiency letter dated 5.4.2016 sent to firm. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 12.07.2016.			

Case No.:29/2/81-ALC2/2016	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 12.07.2016
55	Decision : NC observed that application of the company for the above AA has forwarded to MSME for comments. MSME has informed that case relates to DHI. NC decided to forward the application to DHI for comments and defer the case.		
	The case stands deferred to 12.07.2016		

Case No.:25/23/81-ALC2/2015	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Withdrawn
56	HQ File :01/81/050/00500/AM16/	RLA File :04/24/040/00202/AM16/	Lic.No/Date:0410161439 17.12.2015
Decision : NC observed that norms for the above AA ratified in the meeting No.4/81 dated 17.05.2016. NC decided to treat the above case as withdrawn from the agenda.			

Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
57	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015
Decision : NC observed that DeitY had sent deficiency letter on 21.03.2016. Company was reminded on 18.05.2016. Company vide letter dated 24 th May, 2016 has sought extension of time by 30 days. NC decided to allow the extension of time sought by the Company.			
The case stands deferred to 12.07.2016.			

Case No.:28/24/81-ALC2/2015	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
58	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015
Decision : NC observed that DeitY had sent deficiency letter on 21.03.2016. Company was reminded on 18.05.2016. Company vide letter dated 24 th May, 2016 has sought extension of			

time by 30 days. NC decided to allow the extension of time sought by the Company.

The case stands deferred to 12.07.2016.

Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 12.07.2016
59 Decision : NC observed that DeitY had sent deficiency letter on 21.03.2016. Company was reminded on 18.05.2016. Company vide letter dated 24th May, 2016 has sought extension of time by 30 days. NC decided to allow the extension of time sought by the Company. The case stands deferred to 12.07.2016.			

Case No.:22/2/81-ALC2/2016	Party Name: THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00022/AM17/	RLA File :09/24/040/00390/AM16/	Lic.No/Date:0910063003 21.12.2015	Defer Date: 12.07.2016
60 Decision : NC observed that case was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:23/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00023/AM17/	RLA File :09/24/040/00386/AM16/	Lic.No/Date:0910063004 21.12.2015	Defer Date: 12.07.2016
61 Decision : NC observed that case was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:7/24/81-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00509/AM16/	RLA File :03/95/040/00648/AM16/	Lic.No/Date:0310801276 22.12.2015	Defer Date: 12.07.2016
62 Decision : NC observed that deficiency of MoS sent to firm on 04.05.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 12.07.2016.			

63	Case No.:8/2/81-ALC2/2016	Party Name: ELECTROLEAD	Meet No/Date:5/81-	Approved
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	PUNE PVT. LTD.	ALC2/2016 31.05.2016	
HQ File :01/81/050/00008/AM17/	RLA File :31/83/040/00112/AM16/	Lic.No/Date:3110065804 22.12.2015	
Decision : NC decided to ratify the norms for the above as per the written comments of the DIPP vide UO No.12/44/2016-TSW/63 dated 31.05.2016 as under :			
1. Words “of relevant grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 202 MT as 1.01 kgs./Kg. content in the export item taking clue from SION C-1.			
RA may take suitable consequential action accordingly.			

Case No.: 16/2/81-ALC2/2016	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00016/AM17/	RLA File :13/24/040/00035/AM16/	Lic.No/Date:1310048082 29.12.2015	
Decision : NC decided to ratify the norms for the above taking clue from SION C-1579 as per the written comments of the DIPP vide UO No.12/44/2016-TSW/64 dated 31.05.2016 as under :			
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 55620 Kgs. as 1.03 Kgs./Kg. content in the export item.			
2. Description of import item at Sl. No. 2 may be modified as “ Billets of Iron/low carbon Steel” and its quantity may be allowed as applied for i.e. 45320 Kgs. as 1.03 Kgs./Kg. content in the export item.			
RA may take suitable consequential action accordingly.			

Case No.: 26/24/81-ALC2/2015	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 12.07.2016
Decision : NC observed that DeitY had sent deficiency letter on 21.03.2016. Company was reminded on 18.05.2016. Company vide letter dated 24 th May, 2016 has sought extension of time by 30 days. NC decided to allow the extension of time sought by the Company.			
The case stands deferred to 12.07.2016.			

Case No.: 27/24/81-ALC2/2015	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 12.07.2016

Decision : NC observed that DeitY had sent deficiency letter on 21.03.2016. Company was reminded on 18.05.2016. Company vide letter dated 24th May, 2016 has sought extension of time by 30 days. NC decided to allow the extension of time sought by the Company.

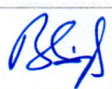
The case stands deferred to 12.07.2016.

Case No.: 23/24/81-ALC2/2015	Party Name: APPLE INTERNATIONAL	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date: 0310801624 07.01.2016	Defer Date: 12.07.2016
Decision : NC decided to send a deficiency letter to firm as per the written comments of the DIPP vide UO No.12/44/2016-TSW/67 dated 31.05.2016 as under : 1. Models of export items. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, model wise for each export item, manufactured from the G.P. strip/sheet of thickness contained in the list of import item The case stands deferred to 12.07.2016.			

Case No.: 14/24/81-ALC2/2015	Party Name: VENTURE LIGHTING INDIA LTD.	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00516/AM16/	RLA File :34/24/040/00247/AM16/	Lic.No/Date: 3410041797 11.01.2016	Defer Date: 12.07.2016
Decision : NC observed that DIPP deficiency letter dated 19.04.2016 was sent to Company, however, no reply received till date. NC decided to send a reminder to company and defer the case. The case stands deferred to 12.07.2016.			

Case No.: 24/2/81-ALC2/2016	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00024/AM17/	RLA File :09/24/040/00609/AM16/	Lic.No/Date: 0910063127 11.01.2016	Defer Date: 12.07.2016
Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI representative have requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core. The case stands deferred to 12.07.2016.			

Case No.: 25/2/81-ALC2/2016	Party Name: TOSHIBA TRANSMISSION &	Meet No/Date: 5/81-ALC2/2016	Status: Deferred
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वाणिज्य विभाग/Deptt. of Commerce
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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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उद्योग भवन, नई दिल्ली
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	DISTRIBUTION SYSTEMS	31.05.2016	
HQ File :01/81/050/00025/AM17/	RLA File :09/24/040/00608/AM16/	Lic.No/Date:0910063128 11.01.2016	Defer Date: 12.07.2016
Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI have requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.			
The case stands deferred to 12.07.2016.			

71	Case No.:26/2/81-ALC2/2016	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00026/AM17/	RLA File :09/24/040/00606/AM16/	Lic.No/Date:0910063129 11.01.2016	Defer Date: 12.07.2016
	Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI have requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.			
	The case stands deferred to 12.07.2016.			

72	Case No.:37/24/81- ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00539/AM16/	RLA File :05/23/040/00431/AM16/	Lic.No/Date:0510397312 15.01.2016	
	Decision : NC decided to ratify the norms for the above AA as per the written comments of DHI vide their UO No.3(31)/16-TSW(B) dated 01.04.2016 (Copy enclosed).			
	RA may take suitable consequential action accordingly.			

73	Case No.:34/24/81-ALC2/2015	Party Name: TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00536/ AM16/	RLA File :56/24/040/00050/AM16/	Lic.No/Date:5610004816 22.01.2016	Defer Date: 12.07.2016
	Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:			
	Information in respect of S.No. 3, 4, 5, & 11 of Standard Deficiency Letter - Export Product wise.			
	The case stands deferred to 12.07.2016.			

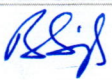
74	Case No.:15/2/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81- ALC2/2016	Approved
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		31.05.2016	
HQ File :01/81/050/00015/AM17/	RLA File :13/24/040/00041/AM16/	Lic.No/Date:1310048113 25.01.2016	
Decision : NC decided to ratify the norms for the above AA taking clue from SION C-1579 as per the written comments of DIPP vide their UO No.12/44/2016-TSW/74 dated 31.05.2016 as under :			
- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 57165 Kgs. as 1.03 Kgs./Kg. content in the export item. - Description of import item at Sl. No. 2 may be modified as "Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 43260 Kgs. as 1.03 Kgs./Kg. content in the export item.			
RA may suitable consequential action accordingly.			

	Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
75	HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date:0510397430 28.01.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 12.07.2016.				

	Case No.:2/2/81-ALC2/2016	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
76	HQ File :01/81/050/00002/AM17/	RLA File :52/24/040/00075/AM16/	Lic.No/Date:5210041748 29.01.2016	
Decision : NC decided to ratify the norms for the above AA as per the written comments of DIPP vide their UO No.12/44/2016-TSW/76 dated 31.05.2016 as under :				
- Quantity of import item at Sl. No. 1 may be allowed as 98.8 MT as 1.235 Kgs./Kg. content in the export product at Sl. No. 1. - Quantity of import item at Sl. No. 2 may be allowed as 181.538 MT as 1.18 Kgs./Kg. content in the export product at Sl. No. 2.				
RA may suitable consequential action accordingly.				

77	Case No.:5/2/81-ALC2/2016	Party Name: ARUN INTERNATIONAL	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00005/AM17/	RLA File :05/23/040/00452/AM16/	Lic.No/Date:0510397464 02.02.2016	


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 Udyog Bhawan, New Delhi

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of DIPP vide their UO No.12/44/2016-TSW/77 dated 31.05.2016 as under :

1. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60500 Kgs. as 1.10 Kgs./Kg. content in the export product

RA may suitable consequential action accordingly.

78	Case No.:9/2/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case was referred to DIPP for comments. Representative of DIPP present in the meeting informed that application with complete documents not received. NC decided to check and send the complete documents to DIPP for examination of the case. The case stands deferred to 12.07.2016.				

79	Case No.:12/2/81-ALC2/2016	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File :01/81/050/00012/AM17/	RLA File :05/23/040/00417/AM16/	Lic.No/Date:0510397520 08.02.2016	
Decision : NC decided to ratify the norms for the above AA as per GN-4 for Engineering products as per the written comments of DIPP vide their UO No.12/44/2016-TSW/79 dated 31.05.2016. RA may suitable consequential action accordingly.				

80	Case No.:20/2/81-ALC2/2016	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:5/81- ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00020/AM17/	RLA File :05/24/040/00511/AM16/	Lic.No/Date:0510397526 08.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

81	Case No.:21/2/81-ALC2/2016	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:5/81- ALC2/2016 31.05.2016	Approved
	HQ File	RLA File	Lic.No/Date:0510397527	

:01/81/050/00021/AM17/	:05/24/040/00549/AM16/	08.02.2016	
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Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per the written comments of DIPP vide their UO No.12/44/2016-TSW/81 dated 31.05.2016 as under:

1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg. content in the export product.

RA may suitable consequential action accordingly.

82	Case No.: 27/2/81-ALC2/2016	Party Name: U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date: 0510397529 08.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

83	Case No.: 28/2/81-ALC2/2016	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date: 0910063235 10.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to MoD for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

84	Case No.: 30/2/81-ALC2/2016	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00030/AM17/	RLA File :03/95/040/00807/AM16/	Lic.No/Date: 0310802487 11.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP informed that application documents not received. NC decided to forward the desired document to DIPP for comments and defer the case. The case stands deferred to 12.07.2016.			

85	Case No.: 15/5/81-ALC2/2016	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00048/AM17/	RLA File :34/24/040/00272/AM16/	Lic.No/Date: 3410041886 15.02.2016	Defer Date: 12.07.2016


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 उप महानिदेशक विदेश व्यापार
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 वाणिज्य विभाग/Deptt. of Commerce
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 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC observed that case referred to DIPP for comments relates to MoS. Hence, NC decided to send the case to MoS for their comments and defer the case.

The case stands deferred to 12.07.2016.

86	Case No.:10/2/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

87	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

88	Case No.:12/5/81-ALC2/2016	Party Name: ANJANI TECHNOPLAST LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

89	Case No.:17/5/81-ALC2/2016	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00050/AM17/	RLA File :05/23/040/00335/AM16/	Lic.No/Date:0510397657 18.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

90	Case No.:20/5/81-ALC2/2016	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00053/AM17/	RLA File :05/24/040/00572/AM16/	Lic.No/Date:0510397693 23.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

91	Case No.:6/2/81-ALC2/2016	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP informed that application documents not received. NC decided to forward the desired document to DIPP for comments and defer the case. The case stands deferred to 12.07.2016.			

92	Case No.:7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP informed that application documents not received. NC decided to forward the desired document to DIPP for comments and defer the case. The case stands deferred to 12.07.2016.			

93	Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

94	Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

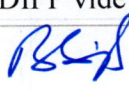
HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DHI for comments though case relates to DIPP. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:19/5/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00052/AM17/	RLA File :05/23/040/00413/AM16/	Lic.No/Date:0510397728 26.02.2016	Defer Date: 12.07.2016
95	Decision : NC observed that hard copy of the application has been received and same is being sent to DIPP for comments. NC decided to defer the case. The case stands deferred to 12.07.2016.		

Case No.:6/5/81-ALC2/2016	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00039/AM17/	RLA File :08/24/040/00262/AM16/	Lic.No/Date:0810137320 29.02.2016	
96	Decision : NC decided to ratify the norms for the above AA on repeat basis as per the written comments of MoS vide their UO No. 2(13)/2006-TD-Vol.IV dated 01.06.2016 (copy enclosed). RA may take suitable consequential action.		

Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 12.07.2016
97	Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.		

Case No.:18/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00018/AM17/	RLA File :05/23/040/00512/AM16/	Lic.No/Date:0510397777 01.03.2016	Defer Date: 12.07.2016
98	Decision : NC decoded to send a deficiency letter to company as per written comments of DIPP vide their UO No. 12/44/2016-TSW/98. dated 31.05.2016 as under :		


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
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1. Net weight of each Cable
 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
 3. Material balancing viz. net content of each imported and indigenous input, for each cable.
 4. Tabular statement giving total requirement of each raw material, export product wise.
- The case stands deferred to 12.07.2016.

Case No.:19/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00019/AM17/	RLA File :05/23/040/00510/AM16/	Lic.No/Date:0510397778 01.03.2016	Defer Date: 12.07.2016
Decision : NC decoded to send a deficiency letter to company as per written comments of DIPP vide their UO No. 12/44/2016-TSW/99 dated 31.05.2016 as under :			
99	1. Net weight of each Cable 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 12.07.2016.		

Case No.:1/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Approved
HQ File :01/81/050/00001/AM17/	RLA File :05/23/040/00522/AM16/	Lic.No/Date:0510397805 02.03.2016	
Decision : NC decided to ratify the norms for the above AA as per the return comments of DIPP their UO No. 12/44/2016-TSW/99 dated 31.05.2016 as under :			
100	1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 23802 Kgs., 717 Kgs. & 500 Kgs., respectively. 2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 13064 Kgs. as per Engineering Table 5 for export items at Sl. No. 1,2 & 3. 3. Quantities of import item at Sl. No 2 viz. Relevant XLPE /Semiconducting Compour may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 3.		


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 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार, नई दिल्ली
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4. Quantities of import item at Sl. No. 3 i.e. PVC Compound may be allowed : 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3.
5. Quantity of import item at Sl. No 4 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 1.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Kgs./Kgs. content in the Export products at Sl. No. 1 to 3.

RA may take suitable consequential action accordingly

101	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that application sent to DIPP relates to MSME. Hence, NC decided send the application to MSME for comments and defer the case. The case stands deferred to 12.07.2016.			

102	Case No.:31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that application sent to DIPP relates to DHI. Hence, NC decided send the application to DHI for comments and defer the case. The case stands deferred to 12.07.2016.			

103	Case No.:18/5/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00051/AM17/	RLA File :05/23/040/00508/AM16/	Lic.No/Date:0510397868 09.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

104	Case No.:13/5/81-ALC2/2016	Party Name: AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
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HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 12.07.2016
Decision : NC observed that hard copy of the application received and same is being sent to DHI for comments. NC decided to defer the case. The case stands deferred to 12.07.2016.			

Case No.:23/5/81-ALC2/2016	Party Name: WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00056/AM17/	RLA File :34/24/040/00339/AM16/	Lic.No/Date:3410041980 16.03.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:24/5/81-ALC2/2016	Party Name: WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00057/AM17/	RLA File :34/24/040/00340/AM16/	Lic.No/Date:3410041979 16.03.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:25/5/81-ALC2/2016	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00058/AM17/	RLA File :31/83/040/00184/AM16/	Lic.No/Date:3110066054 16.03.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

Case No.:28/5/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.			


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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
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The case stands deferred to 12.07.2016.

109	Case No.: 30/5/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date: 0510397951 17.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case. The case stands deferred to 12.07.2016.			

110	Case No.: 5/5/81-ALC2/2016	Party Name: R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00038/AM17/	RLA File :04/24/040/00263/AM16/	Lic.No/Date: 0410161724 18.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that application sent to MoS relates to DIPP. Hence, NC decided send the application to DIPP for comments and defer the case. The case stands deferred to 12.07.2016.			

111	Case No.: 32/5/81-ALC2/2016	Party Name: SHERA METAL PVT.LTD.	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00065/AM17/	RLA File :13/24/040/00047/AM16/	Lic.No/Date: 1310048158 18.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that case has been recently referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.			

112	Case No.: 21/5/81-ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date: 0510398000 21.03.2016	Defer Date: 12.07.2016
	Decision : NC observed that application sent to DIPP relates to MoD/MSME. Hence, NC decided send the application to MoD/MSME for comments and defer the case. The case stands deferred to 12.07.2016.			

113	Case No.: 22/5/81-ALC2/2016	Party Name: SPIRAL EHL	Meet No/Date: 5/81-	Status:
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	ENGINEERING PRIVATE LIMITED	ALC2/2016 31.05.2016	Deferred
HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 12.07.2016
Decision : NC observed that application sent to DIPP relates to MoD/MSME. Hence, NC decided send the application to MoD/MSME for comments and defer the case. The case stands deferred to 12.07.2016.			

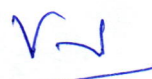
114	Case No.:11/5/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00044/AM17/	RLA File :04/24/040/00269/AM16/	Lic.No/Date:0410161741 22.03.2016	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case. The case stands deferred to 12.07.2016.				

115	Case No.:27/5/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00060/AM17/	RLA File :13/24/040/00053/AM16/	Lic.No/Date:1310048187 29.03.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

116	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

117	Case No.:33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 12.07.2016


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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that case has been referred to DIPP for comments. However, representative DIPP present in the meeting informed that copy of application not received by DIPP. Hence, NC decided to forward the application to DIPP and defer the case.

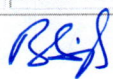
The case stands deferred to 12.07.2016.

118	Case No.:10/5/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00043/AM17/	RLA File :04/24/040/00272/AM16/	Lic.No/Date:0410161797 07.04.2016	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case. The case stands deferred to 12.07.2016.				

119	Case No.:2/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00035/AM17/	RLA File :04/24/040/00007/AM17/	Lic.No/Date:0410161819 19.04.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 12.07.2016.				

120	Case No.:3/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date:
Decision : NC decided to send a deficiency letter to company as per the written comments of MSME vide there U.O. No. TL-13024/20/2016-MMM&A-DCMSME dated 02/06/2016 (copy enclosed). The case stands deferred to 12.07.2016.				

121	Case No.:29/5/81-ALC2/2016	Party Name:PESHWAA ENGINEERING & WIRE COMPANY	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00062/AM17/	RLA File :52/24/040/00002/AM17/	Lic.No/Date:5210041864 21.04.2016	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application received. NC decided to forward the same to DIPP for seeking their comments and defer the case.				


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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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The case stands deferred to 12.07.2016.

122	Case No.:8/5/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00041/AM17/	RLA File :25/24/040/00006/AM17/	Lic.No/Date:2510004490 22.04.2016	Defer Date: 12.07.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 12.07.2016.				

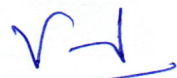
123	Case No.:9/5/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2016 31.05.2016	Status: Deferred
	HQ File :01/81/050/00042/AM17/	RLA File :04/24/040/00028/AM17/	Lic.No/Date:0410161880 06.05.2016	Defer Date: 12.07.2016
Decision : NC observed that hard copy of application received. NC decided to forward the copy of the application to DIPP for seeking their comments and defer the case.				
The case stands deferred to 12.07.2016.				

Offline Agenda for Meeting No. 05/81 dated 31.05.2016

Case No. AR- 149	M/s. Powergear Limited
Meeting No. 05/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 31.05.2016	RA File No.07/24/040/00693/AM07/
Subject:-	Request for amendment in ad-hoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.
Decision : NC decided to amend the norms for the above AA as per explanation by representative Company in personal hearing and comments DHI vide their UO No.3(45)/14-TSW(B)dated 18.5.2016 modifying the net weight of export product as 5300kg instead of 11650 kg.	
RA may take suitable consequent action accordingly.	

Case No. AR- 150	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 05/81	F. No. 01/81/50/1642/AM04/
Dated:- 31.05.2016	RA File No.34/82/040/00191/AM04/
Subject:-	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC	


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
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decided to await their comments and defer the case.

The case stands deferred to 12.07.2016.

Case No. AR- 151	M/s. Crompton Greaves Limited
Meeting No. 05/81	F. No. 01/81/50/00262/AM14/
Dated:- 31.05.2016	RA File No. 03/94/040/01127/AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.

Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI representative has requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.

The case stands deferred to 12.07.2016.

Case No. AR- 152	M/s. MC Com Industries (India) Pvt. Limited
Meeting No. 05/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 31.05.2016	RA File No. 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.

Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 12.07.2016.

Case No. AR- 153	M/s. MPP Technologies Pvt. Limited
Meeting No. 05/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 31.05.2016	RA File No. 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.

Decision : NC observed that case was referred to DHI for comments. NC decided to await their comments and defer the case.

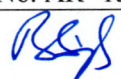
The case stands deferred to 12.07.2016.

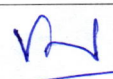
Case No. AR- 154	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 05/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 31.05.2016	RA File No. 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.

Decision : NC observed that the reply of the company has been referred to DHI for comments. DHI representative has requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.

The case stands deferred to 12.07.2016.

Case No. AR- 155	M/s. Siemens Limited
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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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Meeting No. 05/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 31.05.2016	RA File No. 03/95/040/01013/AM14
Subject:-	Request for clarification on how much quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : NC observed that case was referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 156	M/s. Met Trade (India) Limited
Meeting No. 05/81	F. No. 01/81/050/00219/AM13/DES.II
Dated:- 31.05.2016	RA File No. 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.
Decision : NC observed that case was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 157	M/s. MC Com Industries (India) Private Limited
Meeting No. 05/81	F. No. 01/81/050/00073/AM14/DES.II
Dated:- 31.05.2016	RA File No. 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.
Decision : NC observed that case was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 158	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 05/81	F.No. 01/81/050/00080/AM16/
Dated:- 31.05.2016	RA File No. 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.
Decision : NC observed that case was referred to C&PC for comments. C&PC has discontinued offering comments. Hence, NC decided to refer the case to MSME to seek their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR-159	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 05/81	F.No. 01/81/050/00092/AM16/
Dated:- 31.05.2016	RA File No. 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
निदेशक, विदेश व्यापार
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that case was referred to C&PC for comments. C&PC has discontinued offering comments. Hence, NC decided to refer the case to MSME to seek their comments and defer the case.

The case stands deferred to 12.07.2016.

Case No. AR- 160	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 05/81	F.No. 01/81/050/00333/AM16/
Dated:- 31.05.2016	RA File No. 09/24/040/00381/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062658 dated 24.09.2015.

Decision : NC observed that case was referred to DHI for comments. DHI has requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.

The case stands deferred to 12.07.2016.

Case No. AR- 161	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 05/81	F.No. 01/81/050/00274/AM16/
Dated:- 31.05.2016	RA File No. 09/24/040/00210/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062329 dated 13.07.2015.

Decision : NC observed that case was referred to DHI for comments. DHI representative has requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.

The case stands deferred to 12.07.2016.

Case No. AR- 162	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 05/81	F.No. 01/81/050/00252/AM16/
Dated:- 31.05.2016	RA File No. 09/24/040/00111/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062140 dated 05.06.2015.

Decision : NC observed that case was referred to DHI for comments. DHI representative has requested that company may be requested to provide brief design calculations starting from the export product ratings to dimensions of coil and core.

The case stands deferred to 12.07.2016.

Case No. AR- 163	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 05/81	File No. 01/81/050/00296/AM10/
Dated:- 31.05.2016	RA File No. 05/23/040/00092/AM10/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510252108 dated 09.11.2009.

Decision : NC observed that case was referred to DHI for comments. NC decided to await their comments and defer the case.

B.S.

बलजीत सिंह/BALJIT SINGH
उप महासिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

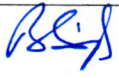
The case stands deferred to 12.07.2016.

Case No. AR- 164	M/s. Eastern Copper Mfg. Co. Pvt. Limited
Meeting No. 05/81	File No. 01/81/050/00353/AM16/
Dated:- 31.05.2016	RA File No. 02/24/040/00130/AM16/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0210206236 dated 15.10.2015.
Decision : NC decided to inform the Firm as per written comments of the DIPP vide UO No. 12/44/2016-TSW-164-A/R dated 31.05.2016 as under :	
SION C-252 is for export item namely, "Paper Covered Copper Conductors(strips/Wires)" and the present Advance Authorization is also for export of same item had been ratified as per SION at Sl. No. C-252 on their request.	
RA may suitable consequential action accordingly.	

Case No. AR- 165	M/s. Tema India Limited
Meeting No. 05/81	F.No. 01/81/50/466/AM05
Dated:- 31.05.2016	RA File No. 03/24/40/01255/AM05
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310288604 dated 27.08.2004.
Decision : NC decided to modify the norms for the above AA as per the written comments of DIPP vide UO No.12/44/2016-TSW-165-A/R dated 31.05.2016 as under :	
1. Total net weight of export products may be increased to 574.7 MT. 2. As firm has now submitted details of weld overlay, quantity of import item at Sl. No 12 (welding consumables) may be allowed as under: Welding Electrodes: 22.514 MT Welding Wires: 22.514 MT Welding Fluxes: 8.194 MT	
RA may suitable consequential action accordingly.	

Case No. AR- 166	M/s. K J V Alloys Conductors Pvt. Limited
Meeting No. 05/81	File No. 01/81/050/00628/AM15/
Dated:- 31.05.2016	RA File No. 50/24/040/00018/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 5010002182 dated 13.01.2015.
Decision : NC observed that case was referred to DIIP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 167	M/s. Gargi Enterprises
Meeting No. 05/81	File No. 01/81/050/00137/AM09/
Dated:- 31.05.2016	RA File No. 07/24/040/00866/AM08/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710056767 dated 02.04.2008.


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
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Decision : NC observed that case was referred to C&PC for comments. C&PC has discontinued offering comments. Hence, NC decided to refer the case to MSME to seek their comments and defer the case.

The case stands deferred to 12.07.2016.

Case No. AR- 168	M/s. Shetron Limited
Meeting No. 05/81	File No. 01/81/050/00669/AM09/
Dated:- 31.05.2016	RA File No. 07/24/040/00556/AM09/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0710062327 dated 09.01.2009.

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of DIPP vide UO No.12/44/2016-TSW-168-A/R dated 31.05.2016 as under :

1. Word “ of relevant thickens ” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed on net to net basis.
2. Import items at Sl. No. 2, 3, 4 & 6 put together may be allowed upto 5 % of FOB value of exports taking clue from SION C-773.
3. Import item at Sl. No. 5 may be allowed upto 1 % of FOB value of exports taking clue from SION C-773.

RA may suitable consequential action accordingly.

Case No. AR- 169	M/s. Associated Cables Private Limited
Meeting No. 05/81	F. No. 01/81/050/00504/AM15/
Dated:- 31.05.2016	RA File No. 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310790115 dated 10.10.2014.

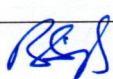
Decision : NC observed that case was referred to DIPP for comments. NC decided to await their comments and defer the case.

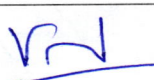
The case stands deferred to 12.07.2016.

Case No. AR- 170	M/s. Asta India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00027/AM15/
Dated:- 31.05.2016	RA File No. 34/24/040/00259/AM14/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410039133 dated 29.01.2014.

Decision : NC decided to **ratify** the norms for the above AA taking clue from SIONs at S.No.C-1189 & C-1422, allowing quantities of import items, as per the written comments of DIPP vide UO No.12/44/2016-TSW-170-A/R dated 31.05.2016 as under :

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 875 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 500 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.


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Udyog Bhawan, New Delhi


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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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RA may suitable consequential action accordingly.

Case No. AR- 171	M/s. Asta India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00463/AM15/
Dated:- 31.05.2016	RA File No. 34/24/040/00087/AM15/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410040397 dated 23.07.2014 of M/s. Asta India Private Limited.

Decision : NC decided to **ratify** the norms for the above AA taking clue from SIONs at S.No.C-1189 & C-1422, allowing quantities of import items, as per the written comments of DIPP vide UO No.12/44/2016-TSW-171-A/R dated 31.05.2016 as under :

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 642.4 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 367.1 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

RA may suitable consequential action accordingly.

Case No. AR- 172	M/s. Asta India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00074/AM15/
Dated:- 31.05.2016	RA File No. 34/24/040/00285/AM14/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410039465 dated 10.03.2014.

Decision : NC decided to **ratify** the norms for the above AA taking clue from SIONs at S.No.C-1189 & C-1422, allowing quantities of import items, as per the written comments of DIPP vide UO No.12/44/2016-TSW-172-A/R dated 31.05.2016 as under :

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 1050 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 600 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

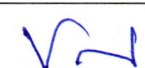
RA may suitable consequential action accordingly.

Case No. AR- 173	M/s. Perma-Pipe India Private Limited, Gandhidham-Kutch.
Meeting No. 05/81	F. No. 01/81/171/633/AM16/DES.II
Dated:- 31.05.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3710001977 dated 16.08.2012.

Decision : NC decided to send deficiency letter to firm as per DIPP comments vide UO No.12/44/2016-173-A/R) dated 31.5.2016 as under :

1. Total insulation areas & insulation volume in export items at Sl. No. 1 & 2 supported by length and diameters of export items and insulation thickness.
2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and


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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
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wastages claimed at each stage of manufacture.

3. Detailed calculations/basis for the quantity of import item at Sl. No. 5.

The case stands deferred to 12.07.2016

Case No. AR- 174	M/s. Sapa Extrusion India Private Limited
Meeting No. 05/81	F.No. 01/81/050/00382/AM15/
Dated:- 31.05.2016	RA File No. 07/24/040/00177/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0710106577 dated 27.08.2014.
Decision : NC decided to maintain Status quo for the above AA, as the quantity of import item has been allowed taking clue from SIONs C-10 & C-2 as per the written comments of DIPP vide their UO No.12/44/2016-TSW/174-A/R dated 31.05.2016.	
RA may suitable consequential action accordingly.	

Case No. AR-175	M/s. Heena Metal Pvt. Limited
Meeting No. 05/81	HQ F.No.01/81/050/00357/AM15/DES.II/
Dated:- 31.05.2016	RLA File : 03/94/040/00089/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0310786766 dated 14.07.2014.
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 176	M/s. ITP Electronics Private Limited
Meeting No. 05/81	F. No. 01/81/050/00286/AM16/DES.II/
Dated:- 31.05.2016	RA File No. 05/23/040/00238/AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0510395565 dated 09.09.2015.
Decision : NC decided to ratify the norms for the above AA as per the written comments of DIPP vide UO No.12/44/2016-TSW-176-A/R dated 31.05.2016 as under :	
1. Net weight of export product may be specified as 6100.5 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5555 Kgs. inclusive of 1% wastage. 3. Quantity of import item at Sl .No. 2 may be allowed as applied for i.e. 101.5 Kgs. inclusive of 1.5% wastage.	
RA may suitable consequential action accordingly.	

Case No. AR-177	M/s. Mandeep Cable Pvt. Limited
Meeting No. 05/81	HQ F. No. 01/81/050/00229/AM15/DES.II/
Dated:- 31.05.2016	RLA File : 05/24/040/00025/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0510388013 dated 02.06.2014.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await	

their comments and defer the case.

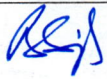
The case stands deferred to 12.07.2016.

Case No. AR- 178	M/s. Rotomag Motors And Controls P. Limited
Meeting No. 05/81	F. No. 01/81/050/00419/AM11/DES.II/
Dated:- 31.05.2016	RA File No. 34/24/040/00155/AM11/
Subject:-	Modification of fixed norms in respect of advance authorization no. 3410028342 dated 18.10.2010.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR-179	M/s. R.R. Kabel Limited
Meeting No. 05/81	HQ F.No. 01/81/050/00139/AM16/DES.II/
Dated:- 31.05.2016	RLA File : 03/95/040/01018/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0310794640 dated 17.03.2015.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR-180	M/s. Shreem Electric Limited
Meeting No. 05/81	01/81/050/00335/AM15/DES.II/
Dated:- 31.05.2016	RLA File :31/83/040/00106/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 3110064588 dated 22.07.2014.
Decision : NC observed that case has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 12.07.2016.	

Case No. AR- 181	M/s. Stain Lay India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00051/AM13/DES.II/
Dated:- 31.05.2016	RA File No. 05/24/040/00475/AM12/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0510321216 dated 28.03.2012.
Decision : NC observed that Firm has informed that they have already completed export of "Stainless Steel Utensils and other household articles made of stainless steel" & import of "Stainless Steel Circles" against the above mentioned Advance Authorization. Firm also informed that the import & export against above mentioned Advance Authorisation have already been completed and therefore they are not in a position to mention the thickness of stainless steel on export documents. They are, therefore, not able to comply with the condition that the "Stainless Steel Circles" should be of same thickness as contained in the "Stainless Steel Utensils and other household articles made of stainless steel" exported against the	


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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Advance Authorization and as a result, they are not able to close the Advance authorizations.

The Firm has also informed the following:

- (i) Although the export of "Stainless Steel Utensils and other household articles made of stainless steel" has been completed with the "Stainless Steel Circles of relevant grade and thickness" imported under the Advance Authorization, but they have only mentioned grade of stainless steel in the export documents and not its thickness as they were not aware about this condition at the time of exports.
- (ii) All export and import have been completed and this is required only for the purpose of redemption of the Advance Authorization.
- (iii) There is no change in the quantity of import item as already ratified by the Norms Committee.
- (iv) There is no revenue loss to Government as export and import has been made in Kilograms with the same grade of stainless steel which has also been mentioned in export & import documents.

The Firm has, therefore, requested that the words "of relevant thickness" suffixed with the description of import items in the above-mentioned Advance Authorization by the Norms Committee may be removed for the purpose of redemption.

The Committee deliberated on the issue and keeping above in view, decided that, words "of relevant thickness" suffixed with the description of import items in the above-mentioned Advance Authorization be removed for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR- 182	M/s. Stain Lay India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00303/AM13/DES.II/
Dated:- 31.05.2016	RA File No. 05/24/040/00233/AM13/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0510336002 dated 28.09.2012.

Decision : NC observed that Firm has informed that they have already completed export of "Stainless Steel Utensils and other household articles made of stainless steel" & import of "Stainless Steel Circles" against the above mentioned Advance Authorization. Firm also informed that the import & export against above mentioned Advance Authorisation have already been completed and therefore they are not in a position to mention the thickness of stainless steel on export documents. They are, therefore, not able to comply with the condition that the "Stainless Steel Circles" should be of same thickness as contained in the "Stainless Steel Utensils and other household articles made of stainless steel" exported against the Advance Authorization and as a result, they are not able to close the Advance authorizations.

The Firm has also informed the following:

- (i) Although the export of "Stainless Steel Utensils and other household articles made of stainless steel" has been completed with the "Stainless Steel Circles of relevant grade and thickness" imported under the Advance Authorization, but they have only mentioned grade of stainless steel in the export documents and not its thickness as

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विदेश व्यापार महानिदेशालय
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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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- they were not aware about this condition at the time of exports.
- (ii) All export and import have been completed and this is required only for the purpose of redemption of the Advance Authorization.
 - (iii) There is no change in the quantity of import item as already ratified by the Norms Committee.
 - (iv) There is no revenue loss to Government as export and import has been made in Kilograms with the same grade of stainless steel which has also been mentioned in export & import documents.

The Firm has, therefore, requested that the words “of relevant thickness” suffixed with the description of import items in the above-mentioned Advance Authorization by the Norms Committee may be removed for the purpose of redemption.

The Committee deliberated on the issue and keeping above in view, decided that, words “of relevant thickness” suffixed with the description of import items in the above-mentioned Advance Authorization be removed for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR- 183	M/s. Stain Lay India Private Limited
Meeting No. 05/81	F. No. 01/81/050/00251/AM16/DES.II/
Dated:- 31.05.2016	RA File No. 05/24/040/00169/AM16/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0510394991 dated 20.07.2015.

Decision : NC observed that Firm has informed that they have already completed export of “Stainless Steel Utensils and other household articles made of stainless steel” & import of “Stainless Steel Circles” against the above mentioned Advance Authorization. Firm also informed that the import & export against above mentioned Advance Authorisation have already been completed and therefore they are not in a position to mention the thickness of stainless steel on export documents. They are, therefore, not able to comply with the condition that the “Stainless Steel Circles” should be of same thickness as contained in the “Stainless Steel Utensils and other household articles made of stainless steel” exported against the Advance Authorization and as a result, they are not able to close the Advance authorizations.

The Firm has also informed the following:

- (i) Although the export of “Stainless Steel Utensils and other household articles made of stainless steel” has been completed with the “Stainless Steel Circles of relevant grade and thickness” imported under the Advance Authorization, but they have only mentioned grade of stainless steel in the export documents and not its thickness as they were not aware about this condition at the time of exports.
- (ii) All export and import have been completed and this is required only for the purpose of redemption of the Advance Authorization.
- (iii) There is no change in the quantity of import item as already ratified by the Norms Committee.
- (iv) There is no revenue loss to Government as export and import has been made in Kilograms with the same grade of stainless steel which has also been mentioned in


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 उप महानिदेशक विदेश व्यापार
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
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 निदेश व्यापार विकास अधिकारी
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export & import documents.

The Firm has, therefore, requested that the words “of relevant thickness” suffixed with the description of import items in the above-mentioned Advance Authorization by the Norms Committee may be removed for the purpose of redemption.

The Committee deliberated on the issue and keeping above in view, decided that, words “of relevant thickness” suffixed with the description of import items in the above-mentioned Advance Authorization be removed for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR- 184	M/s. Swastik Industries
Meeting No. 05/81	F. No. 01/81/050/00019/AM13/DES-II
Dated:- 31.05.2016	RA File No. 05/24/040/00462/AM12/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0510320619 dated 21.03.2012 of M/s. Swastik Industries.

Decision : NC observed that Firm has informed that they have already completed export of “Stainless Steel Utensils and other household articles made of stainless steel” & import of “Stainless Steel Circles” against the above mentioned Advance Authorization. Firm also informed that the import & export against above mentioned Advance Authorisation have already been completed and therefore they are not in a position to mention the thickness of stainless steel on export documents. They are, therefore, not able to comply with the condition that the “Stainless Steel Circles” should be of same thickness as contained in the “Stainless Steel Utensils and other household articles made of stainless steel” exported against the Advance Authorization and as a result, they are not able to close the Advance authorization.

The Firm has also informed the following:

- (i) Although the export of “Stainless Steel Utensils and other household articles made of stainless steel” has been completed with the “Stainless Steel Circles of relevant grade and thickness” imported under the Advance Authorization, but they have only mentioned grade of stainless steel in the export documents and not its thickness as they were not aware about this condition at the time of exports.
- (ii) All export and import have been completed and this is required only for the purpose of redemption of the Advance Authorization.
- (iii) There is no change in the quantity of import item as already ratified by the Norms Committee.
- (iv) There is no revenue loss to Government as export and import has been made in Kilograms with the same grade of stainless steel which has also been mentioned in export & import documents.

The Firm has, therefore, requested that the words “of relevant thickness” suffixed with the description of import items in the above-mentioned Advance Authorization by the Norms Committee may be removed for the purpose of redemption.

The Committee deliberated on the issue and keeping above in view, decided that, words “of relevant thickness” suffixed with the description of import items in the above-mentioned

Advance Authorization be removed for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR- 185	M/s. Man Industries (India) Limited
Meeting No. 05/81	HQ F.No. 01/81/050/00037/AM13/DES.II/
Dated:- 31.05.2016	RLA File : 03/95/040/01054/AM12/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310688044 dated 27.03.2012.

Decision : NC decided that **status quo** may be maintained for the above AA as per written of the DIPP vide U.O. No. 12/44/2016-TSW187-A/R as under:

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

NC decided that in this case item of import is Alloy steel plates hence item of export should be pipes made out Alloy steel plates.

RA may take suitable consequential action accordingly.

Case No. AR- 186	M/s. Man Industries (India) Limited
Meeting No. 05/81	HQ F.No. 01/81/050/00035/AM13/DES.II/
Dated:- 31.05.2016	RLA File : 03/95/040/00750/AM12/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310688035 dated 27.03.2012.

Decision : NC decided that **status quo** may be maintained for the above AA as per written of the DIPP vide U.O. No. 12/44/2016-TSW187-A/R as under:

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

NC decided that in this case item of import is Alloy steel plates hence item of export should be pipes made out Alloy steel plates.

RA may take suitable consequential action accordingly.

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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
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Case No. AR- 187	M/s. Man Industries (India) Limited
Meeting No. 05/81	HQ F.No. 01/81/050/00283/AM12/DES.II/
Dated:- 31.05.2016	RLA File : 03/95/040/00601/AM12/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310663902 dated 08.11.2011.

Decision : NC decided that **status quo** may be maintained for the above AA as per written of the DIPP vide U.O. No. 12/44/2016-TSW187-A/R as under:

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

NC decided that in this case item of import is Alloy steel plates hence item of export should be pipes made out Alloy steel plates.

RA may take suitable consequential action accordingly.

Date:16.06.2016



(Baljit Singh)

Place: New Delhi Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

1
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 16/5/81 (M/s Flex Tubes) (Advance Authorization No. 1110024601 dated 25.04.2011)

Advance Authorization may be ratified as under:

1. Word "Secondary" given in the description of import item may be omitted and "Primary GP Coils of relevant grade and thickness" may be allowed as 41.05 MT as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

31/5/16

(S. K. Jain)

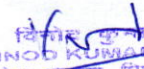
Development Officer

Norms Committee II

DIPP No.12/44/2016-TSW/01 dated 31/05/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

45
31-05-2016

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA No 0510351299 dated 11.04.13 of M/s Pilot Industries Limited.

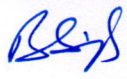
The norms may be fixed as follows:-

- Percentage of lead in import product at Sno 1 may be mentioned as 55%.
- Import for Sno 1 may be allowed for 87.2 MT as per SION C-1153.
- Percentage of lead in import product at Sno 2 may be mentioned as 50.3%.
- Import of Sno. 2 may be allowed for 100 MT inclusive of 0.6% wastage on lead content basis.

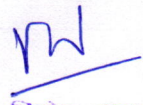
This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/20/2016-MMM&A-DCMSME dated 02.06.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

07
31.05.2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 23rd May, 2016

OFFICE MEMORANDUM

Sub: Return of comments furnished by Department of C&PC in respect of 8 AAs of M/s LM Wind Power Blades (India) Pvt. Ltd., Bangalore – reg.

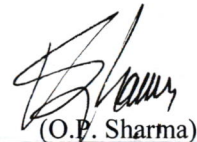
The undersigned is directed to refer to DGFT OM No. 01/81/50/532/AM-15/DES.II/159 dated 08.03.2016 on the subject cited above and to communicate that the matter related to 8 Advance Authorization Applications as indicated hereunder has already been recommended vide OM of even number dated 01.2.2016, which have been recommended as applied as per the duly signed annexures enclosed therewith.

S.No.	Advance Authorization Nos.	Date
1.	0710106893	28.10.2014
2.	0710107176	12.12.2014
3.	0710107543	02.02.2015
4.	0710104122	15.05.2014
5.	0710102970	18.03.2014
6.	0710099873	22.11.2013
7.	0710105630	10.07.2014
8.	0710106351	11.08.2014

The matter has been re-examined in view of the OM sent by DGFT dated 08.3.2016 and found that each of advance authorization application is having inputs in the range of 62 to 100. In such circumstances, it is not feasible to provide wastage of each of inputs individually. Therefore, group-wise wastage as indicated hereunder:-

“The wastage generated out of these consumables which may be upto 100% are not re-useable for subsequent manufacture. The items retained in the product are having wastages in the range of 5.5 to 20%. There are few items such as metal parts, pultrusion, plastic parts and rubber parts are having zero per cent wastage. It means they are being consumed as it is imported. The consumption of various inputs varies according to size of rotor blade which are ranging from 15 to 75 meters. Normally, the export products i.e. rotor blade is exported in the quantity as number of sets and each of set is having three number of blades which are indicated in the advance authorization application in the column of export product.”

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Baljit Singh,
Dy. Director General (NC-II),
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

23
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 11/15/81 (M/s Worthy Engineering) (Advance Authorization No. 0710106811 dated 10.10.2014)

Advance Authorisation may be ratified as under:

1. As per firm's letter dated 14/03/2016, net weight of export item may be reduced as 22.741 MT.
2. Words "Cold Rolled Non Grain Oriented Steel" given in the description of import item may be omitted.
3. Word 'Relevant' may be prefixed with the description of import item and its quantity may be allowed as 23.195 MT as 1.02 Kgs./ Kg. content in export items as claimed by the firm.

Norms committee may take a view

31/5/16
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No.12/44/2016-TSW/23 dated 31/05/2016

रजि
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

24
31-05-2016

Subject: Application of M/S Shree Ji Power Lines for ratification of norms of AA no 0310790374dt 20-10-14.

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Shree Ji Power Lines. The firm's reply of dated 08-01-16 has been examined. The firm may be asked to submit following information/ clarifications.

1. It is observed that copper is required along with brass for item 1 kv/2000 only while only brass is required for all other export products. The reason for the same. + rating of export product.
2. The firm to submit the requirement of each raw material separately giving the dimensional drawing of the component to be manufactured & the placement of the component in the Engineering drawing of the export product & not the picture of the export product. The firm should give calculation starting from raw material i.e copper rod & brass scrap separately.
3. Sl. No. 5 of SDL specifying the exact items coming under "other".

This issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
25-05-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(177)/14-TSW(B)

dated


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

27
31-05-2016

NC Meeting dated 31/05/2016- Case No. 4/24/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310793173 dated 21.01.2015)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export products under the Advance Authorization may be specified as per enclosed Annexure.
2. Word "unarmoured" may be deleted from the description of export items at Sl. No. 6.
3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 16 & 19.
4. Quantity of import item at Sl.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.1 to 3, 6, 7, 9 to 13, 16,17 & 19.
5. Quantity of import item at Sl.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 5, 6, 9, 10, 12 & 13.
6. Quantity of import item at Sl. No. 4 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 2,3, 7, 9, 10 & 11.
7. Quantity of import item at Sl. No.5 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 7, 10 to 12 & 17 to 19.
8. Quantity of import item at Sl .No.6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4, 8, 11, 14 & 16 to 19.
9. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4, 8, 11, 14 & 16 to 19.
10. Quantity of import item at Sl. No.8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1,2, 3, 6, 8(1), 9 , 13(1) & 13(2).
11. Quantity of import item at Sl. No. 9 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 13.
12. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 2, 3, 7 & 9 to 11.
13. Quantity of import item at Sl. No. 11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 3 & 11.

Norms committee may take a view

31/5/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/44/2016-TSW/27 dated 31/05/2016

Regd

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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VN
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION No. 0310793173 DT. 21.01.2015

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/LT		
1	2 Core X 10 Sq. MM		
2	2 Core X 4 Sq. MM		
3	3 Core X 10 Sq. MM		
4	3 Core X 185 Sq. MM		
5	3 Core X 120 Sq. MM		
6	3 Core X 150 Sq. MM		
7	3 Core X 25 Sq. MM		
8	3 Core X 35 Sq. MM		
9	3 Core X 50 Sq. MM		
10	3 Core X 95 Sq. MM		
11	3 Core X 16 Sq. MM		
12	3 Core X 2.5 Sq. MM		
13	3 Core X 4 Sq. MM		
14	3 Core X 6 Sq. MM		
15	3.5 Core X 185 Sq. MM		
16	3.5 Core X 240 Sq. MM		
17	3.5 Core X 25 Sq. MM		
18	3.5 Core X 300 Sq. MM		
19	3.5 Core X 35 Sq. MM		
20	3.5 Core X 400 Sq. MM		
21	3.5 Core X 50 Sq. MM		
22	3.5 Core X 95 Sq. MM		
23	4 Core X 10 Sq. MM		
24	4 Core X 6 Sq. MM		
25	4 Core X 16 Sq. MM		
26	7 Core X 2.5 Sq. MM		
27	4 Core X 1.5 Sq. MM		
28	12 Core X 2.5 Sq. MM		
29	4 Core X 95 Sq. MM		
30	4 Core X 70 Sq. MM		
31	3.5 Core X 70 Sq. MM		
32	4 Core X 16 Sq. MM		
33	3 Core X 2.5 Sq. MM		
			345.690
2	CU Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV	140.164	
1	3 Core X 95 Sq. MM		
2	3 Core X 240 Sq. MM		
3	3 Core X 95 Sq. MM		
4	3 Core X 150 Sq. MM		
5	3 Core X 185 Sq. MM		

बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
छत्रोश भवन, नई दिल्ली
Chhatras Bhawan, New Delhi

-57-

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
छत्रोश भवन, नई दिल्ली
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6	3 Core X 300 Sq. MM		
		11.504	90.748
3	CU Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape PVC Inner & HDPE outer Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM		
2	3 Core X 300 Sq. MM		
		1.000	14.473
4	Flexible Copper Cond. PVC Insulated unarmoured Cables For 1100 V/LT.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 4 Sq. MM		
4	1 Core X 6 Sq. MM		
5	1 Core X 16 Sq. MM		
6	1 Core X 25 Sq. MM		
7	1 Core X 10 Sq. MM		
8	1 Core X 35 Sq. MM		
9	1 Core X 50 Sq. MM		
10	3 Core X 4 Sq. MM		
11	4 Core X 4 Sq. MM		
12	1 Core X 1 Sq. MM		
13	1 Core X 1.5 Sq. MM		
14	1 Core X 2.5 Sq. MM		
15	1 Core X 10 Sq. MM		
16	1 Core X 10 Sq. MM		
17	1 Core X 16 Sq. MM		
		577.800	30.372
5	Flexibles Copper Cond. ZHFR Insulated unarmoured Cables For 1100 V/LT.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 6 Sq. MM		
4	1 Core X 10 Sq. MM		
5	1 Core X 35 Sq. MM		
		94.000	3.045
6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables For 1100 V/LT		
1	12 Core X 1.5 Sq. MM		
2	5 Core X 1.5 Sq. MM		
3	4 Core X 70 Sq. MM		
4	48 Core X 1.5 Sq. MM		
5	5 Core X 150 Sq. MM		
6	4 Core X 25 Sq. MM		
7	4 Core X 35 Sq. MM		
8	3 Core X 25 Sq. MM		
9	4 Core X 50 Sq. MM		
10	4 Core X 120 Sq. MM		
11	4 Core X 185 Sq. MM		
12	4 Core X 240 Sq. MM		
13	4 Core X 70 Sq. MM		

बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

14	5 Core X 120 Sq. MM		
14	5 Core X 150 Sq. MM		
15	4 Core X 300 Sq. MM		
		406.800	1265.621
7	AL. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	1 Core X 300 Sq. MM		
2	1 Core X 120 Sq. MM		
		7.500	15.915
8	Copper Cond. PVC Insulated & Sheathed Armoured / Unarmoured Cables upto 1100 V/LT		
1	1 Pair X 1.5 Sq. MM(armoured)		
2	3 Core X 1.5 Sq. MM(unarmoured)		
3	3 Core X 2.5 Sq. MM(unarmoured)		
4	3 Core X 0.75 Sq. MM(unarmoured)		
5	3 Core X 1 Sq. MM(unarmoured)		
6	4 Core X 2.5 Sq. MM(unarmoured)		
		7.200	1.327
9	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM		
		3.000	22.290
10	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Tape ZHFR Sheathed AL. Wire Armoured Cables above 1.1 KV		
1	1 Core X 185 Sq. MM		
2	1 Core X 300 Sq. MM		
		7.500	23.535
11	CU. Cond. Covered With Semi Conducting Comp. XLPE Insulated CU Wire Screened with CU Tape PVC Inner & HDPE outer Sheathed AI Wire Armoured Cables above 1.1 KV		
1	1 Core X 300 Sq. MM		
		3.000	15.687
12	Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables For 1100 V/LT.		
1	1 Core X 120 Sq. MM		
2	1 Core X 95 Sq. MM		
		6.000	7.800
13	CU Cond. Covered With Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured / Unarmoured Cables upto 1100 V/LT		
1	1 Pair X 2.5 Sq. MM (armoured)		
2	1 Core X 1.5 Sq. MM(armoured)		
3	1 Pair X 1.5 Sq. MM(unarmoured)		
4	1 Pair X 2.5 Sq. MM(unarmoured)		
		72.100	12.152
14	Copper Cond. PVC Insulated unarmoured Cables upto 1100 V/LT.		
1	1 Core X 70 Sq. MM		
2	1 Core X 1.5 Sq. MM		
3	1 Core X 2.5 Sq. MM		
4	1 Core X 4 Sq. MM		
5	1 Core X 6 Sq. MM		
6	1 Core X 10 Sq. MM		

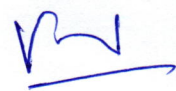
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

7	1 Core X 16 Sq. MM		
8	1 Core X 25 Sq. MM		
		773.000	36.739
15	STR. Copper Conductor		
1	1 Core X 50 Sq. MM		
		4.600	2.045
16	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables upto 1000 V/LT		
1	8 Pair X 0.5 Sq. MM		
		2.500	0.650
17	Aluminium Cond. XLPE Insulated PVC Sheathed AI Wire Armoured Cables for 1100 V/LT.		
1	1 Core X 240 Sq. MM		
2	1 Core X 300 Sq. MM		
		20.500	28.437
18	Aluminium Cond. PVC Insulated & Sheathed unarmoured Cables For 1100 V/LT.		
1	1 C X35 Sq. mm		
2	1 C X 70 Sq. mm		
		10.000	3.288
19	Copper Cond. XLPE Insulated PVC Sheathed AL. Wire Armoured Cables For 1100 V/LT.		
1	1 Core X 630 Sq. MM		
2	1 Core X 300 Sq. MM		
		4.000	19.580


बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
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 भारत सरकार/Govt. of India
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 Directorate General of Foreign Trade
 वाणिज्य विभाग, भारत सरकार
 Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

31
31-05-2016

**NC Meeting dated 31/05/2016 - Case No. 32/21/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047839 dated 17.04.2015)**

Advance authorization may be ratified as under:

1. Net weights of 12.665 MT, 5.904 MT, 13.486 MT & 5.476 MT may be specified with quantities of export items at Sl. No. 1 to 4 respectively.
2. Words "1.1KV" may be suffixed with the description of export items at Sl. No. 1 to 4.
3. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 9401 Kgs., 4200 Kgs., 9801 Kgs. & 3977 Kgs. respectively inclusive of 0.2 % wastage(approx.) for export items at Sl. No. 1, 2, 3 & 4 respectively.
4. Quantities of import items at Sl. No 2, 4, 6 & 8 viz. XLPE Compound may be allowed as applied for i.e. 3296 Kgs., 1720 Kgs., 3713 Kgs. & 1509 Kgs. respectively inclusive of 0.2 % wastage(approx.) for export items at Sl. No. 1, 2, 3 & 4 respectively.

Norms committee may take a view

3115110
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/44/2016-TSW/31 dated 31/05/2016

Ref

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vinod

विनोद कुमार कश्यप
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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31-05-2016

भारत सरकार

वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालयडीईएस-II अनुभाग, कमरा नं० 404
उद्योग भवन, नई दिल्ली

विषय:- अग्रिम प्राधिकार-पत्र सं० 1010059178 दिनांक 15.6.15 के संबंध में

निविष्टि-निर्गत प्रतिमानकों के अनुसमर्थन हेतु मै० डेम्फी कनेक्सन सिस्टम्स
इंडिया प्राइवेट लिमिटेड
का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 1010059178 दिनांक 15.6.15 के संबंध में

निविष्टि निर्गत प्रतिमानकों के अनुसमर्थन में मै० डेम्फी कनेक्सन सिस्टम्स इंडिया
प्राइवेट लिमिटेड
से प्राप्त दिनांक 4.2.16 का उत्तर इसके साथ संलग्न है।2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी
प्रस्तुत करें। मामले को दिनांक 31.5.2016 को सूचीबद्ध किया गया है।

संलग्नक: यथोपरि

विनोद कश्यप

(विनोद कुमार कश्यप)

विदेश व्यापार विकास अधिकारी

फोन न० 23061562; एक्स. 267

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhiश्री के. के. तिवारी
आद्योगिक सलाहकार
भारी उद्योग विभाग,
उद्योग भवन, नई दिल्ली ॥विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Office
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भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

डीजीएफटी आई.डी.नोट 01/81/50/355/एम-16-डीईएस-II/13 दिनांक 28/4/16

May Consider on Repeat basis as requested by
applicant

MS II/NC-II

-62-

IA(KKT)

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DELPHI

01/81/171/4/Am17

To,

4th February 2016.

Sh. Pradyumna Sahu/ Vinod Kumar Kashyap,

Foreign Trade Development Officer,

DES - II Section, Room No. 404, 4th Floor,

Udyog Bhawan, New Delhi

Ref: Norms Ratification of Advance Authorization no. 1010059178 dated 15.06.2015, case taken up in the Meeting no. 21/81 dated 27.01.2016.

Respected Sir,

W.r.t. your email dated 12.02.2016 for ratification of norms of Advance Authorization no. 1010059178 dated 15.06.2015 we would like to inform you that we have taken the said Authorization on **REPEAT BASIS under Para 4.12 (v) of HBP under norms already ratified against Advance Authorization no. 1010058410 dated 10.06.2014 cleared vide Meeting No. 11/81-ALC2/2014 dated 15.10.2014).**

Please find enclosed herewith copy of ALC decision on the basis of which we have obtained Advance Authorization no. 1010059178 dated 15.06.2015 on Repeat Norms Basis. The details are:-

MEETING NO. 11/81-ALC2/2014 DATED 15.10.2014

Case NO.:22/8/81-ALC2/2014.

We hope that above clarifies the matter and does not now require any further details against Advance Authorization no. 1010059178 dated 15.06.2015.

Thanking you.

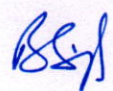
Yours faithfully,

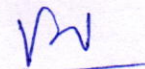
For Delphi Connection Systems India Private Limited


(Authorized Signatory)

Name: TOM JOSEPH

Designation: SENIOR MANAGER - COMMERCIAL


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


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VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 63 -

Delphi Connection Systems India Private Limited (Formerly Known as Delphi Connection Systems India Limited)
Motorized Vehicles Division (MVL) (CIN : U32109KL2000PTC01586)

REGD. OFFICE : XII / 101, Thiruvaniyoor - Vettickal Road, Thiruvaniyoor P.O. (Via) Puthencruz, Kochi - 682308, Kerala, India. Tel : 91 (0) 484 - 6611000, Fax: 91 (0) 484 - 2713844, Website : www.delphi.com
FACTORY : XII/101, XII/102, Thiruvaniyoor - Vettickal Road, Thiruvaniyoor P.O. (Via) Puthencruz, Kochi - 682308, Kerala, India. Tel : 91 (0) 484 - 6611000, Fax: 91 (0) 484 - 2713844.

Case No.:22/8/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:11/81- ALC2/2014 15.10.2014	Status: Approved
HQ File :01/81/050/00233/AM15/	RLA File :10/24/040/00014/AM15/	Lic.No/Date:1010058410 10.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI			

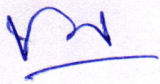
vide U.O. No. 3(44)/1010/DK/2014-TSW(B) Dated 05.09.2014 as under:-

The application of firm has been examined and based on information made available therein, the proposal is recommended as under:

1. Automotive cables and PVC insulated cables may be allowed on net to net basis.
2. Black tape may be allowed with 2% wastage i.e. 1.02m/m content in the export product.
3. Import item no. 5 may be allowed @ 1.05kg./kg. content in the export product.
4. Rest of the items are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.

Firm vide its E-mail dated 09.08.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

35
31-05-2016

NC Meeting dated 31/05/2016- Case No. 7/18/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062247 dated 24.06.2015)

Advance authorization may be ratified as under:

1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 viz. Copper (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 1 to 7 respectively taking clue from Engineering Table-4.
2. Quantities of import items at Sl. No 2 & 4 viz. PVC Compound may be allowed as 7906.8 Kgs. & 21290.4 Kgs. respectively, for export items at Sl. No. 1 & 2 respectively as per Engineering Table-4.
3. Quantities of import items at Sl. No 6, 8, 10, 12 & 14 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 3 to 7 respectively taking clue from Engineering Table-4.
4. .

Norms committee may take a view


31/5/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/44/2016-TSW/35 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

37
31-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S Transformers & Rectifiers
(India) Ltd for ratification of norms of AA no 0810135865 dt 17-
08-15

DES-II, DGFT may kindly refer to the above mentioned AA of
M/S Transformers & Rectifiers (India) Ltd. The firm may be
asked to submit brief design calculations starting from export
product rating (mw, kv, Loss) to get core/Copper wire
dimensions.

This issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
23-05-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(46)/16-TSW(B)

dated

B.S.J.
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

38
31-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of TTP Technologies for ratification of norms of AA no 0710108676 dtd 03-09-15

DES-II, DGFT may kindly refer to the above mentioned AA of M/S TTP Technologies. This Office recommends the import on repeat basis with AA no 0710103729 dtd 25-04-15.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
18-04-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(27)/16-TSW(B) dated

1/21
26/4/16


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
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वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

41
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 4/18/81 (M/s Asta India Private Limited)
(Advance Authorization No. 3410041556 dated 24.09.2015)

Advance Authorisation may be ratified as under:

1. Words "containing 67780 Kgs. of Copper Wire" may be suffixed with the description of export product.
2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 67780 Kgs. on net to net basis.

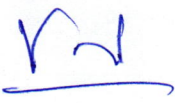
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/44/2016-TSW/41 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
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विदेश व्यापार विकास अधिकारी
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उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

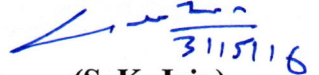
42
31-05-2016

NC Meeting dated 31/05/2016- Case No. 13/2/81 (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510395965 dated 19.10.2015)

Advance Authorisation may be ratified as under on repeat basis :

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/42 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

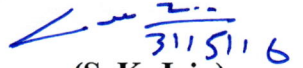
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31-05-2016

NC Meeting dated 31/05/2016- Case No. 14/2/81 (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510395975 dated 19.10.2015)

Advance Authorisation may be ratified as under on repeat basis :

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/43 dated 31/05/2016


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Department of Industrial Policy & Promotion
(TSW)

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31-05-2016

NC Meeting dated 31/05/2016- Case No. 17/2/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048051 dated 27.11.2015)

Taking clue from SION C-1581, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 31415 Kgs. & 19313 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view

31/5/16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/45 dated 31/05/2016

Baljit Singh
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vinod Kumar Kashyap
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
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वाणिज्य विभाग/Deptt. of Commerce
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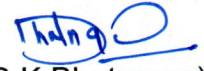
Government of India
Ministry of Steel
Technical Wing

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31.05.2016

Subject: Ratification of norm in respect of Advance Authorization (AA) No 0410161367 dated 08.12.2015 - M/s Nexus Electro Limited, Chennai

DGFT may refer to ID Nos 01/81/50/37/AM-17/DES-II/5 dated 26.05.2016 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined in the Ministry of Steel and recommends for issuing the aforesaid AA as per the following description:

The import of relevant grade of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Coils (Prime), thickness 0.23 to 0.35 MM and of width more than the respective width of each of the export product with wastage of 1.015 Kg/kg of export product".



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(18)/2015-TW dated 01.06.2016



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Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
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Udyog Bhawan, New Delhi

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31-05-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/05/2016- Case No. 2/21/81 (M/s Veer - O- Metals Pvt. Limited) (Advance Authorization No. 0710109153 dated 09.12.2015)

Advance Authorisation may be ratified as under:

1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 376.333 MT as 1.264 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Net weight of import item at Sl. No. 2 may be specified as 27933 Kgs.
4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

31/5/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/47 dated 31/05/2016

B.S.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

List of the export products																							
SL #	Part Name	Description of the Components to Be Exports	Grade of Sheets Required	Sheets Thickness	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Wastage/Component nts (in Kgs) (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/ Part in Nos	Total Rivets Weight/ Part in KGS	Wt After Rivetting (Col 10+18) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col: 6*17) in Nos	Net Wt of Revits in the export product(col 18*6) in KGS	Net Wt of Finished Good/ Part in KGS	Grand Total Net Weight of Export KGS	
1	2	3	4	5	6	7	8	9	10	12	13	14	15	16	17	18	19	20	21	22	23	24	
1	0M-10183C	WELDMENT CHASSIS AP8865	GI COIL	1.20 mm	400	2.510		1.796		0.714	1004.00	718.40	285.60	28.45	18	0.144	1.940	1.960	7200	57.6	1.960	784.00	
2	0M-10184E	WELDMENT CHASSIS AP8941	GI COIL	1.20 mm	2200	2.550		1.833		0.717	5610.00	4032.60	1577.40	28.12	31	0.248	2.081	2.101	68200	545.6	2.101	4622.20	
3	0M-10185B	WELDMENT CHASSIS AP8841	GI COIL	1.20 mm	2800	2.220		1.696		0.524	6216.00	4748.80	1467.20	23.60	24	0.192	1.888	1.908	67200	537.6	1.908	5342.40	
4	0M-10186B	WELDMENT CHASSIS AP8853	GI COIL	1.20 mm	3200	2.720		1.850		0.870	8704.00	5920.00	2784.00	31.99	24	0.192	2.042	2.062	76800	614.4	2.062	6598.40	
5	0M-10187E	WELDMENT CHASSIS AP8953	GI COIL	1.20 mm	3000	2.950		1.833		1.117	8850.00	5499.00	3351.00	37.86	31	0.248	2.081	2.101	93000	744	2.101	6303.00	
6	870-15223C	CHASSIS FRONT AP8861	GI COIL	1.20 mm	2100	2.900		1.760		1.140	6090.00	3696.00	2394.00	39.31	18	0.144	1.904	1.924	37800	302.4	1.924	4040.40	
7	870-15224E	CHASSIS FRONT AP8965	GI COIL	1.20 mm	1900	2.590		2.060		0.530	4921.00	3914.00	1007.00	20.46	31	0.248	2.308	2.328	58900	471.2	2.328	4423.20	
8	870-15227E	CHASSIS FRONT AP8959	GI COIL	1.20 mm	1000	2.500		2.023		0.477	2500.00	2023.00	477.00	19.08	31	0.248	2.271	2.291	31000	248	2.291	2291.00	
9	870-15227E-001	CHASSIS FRONT AP8961	GI COIL	1.20 mm	900	2.380		1.840		0.540	2142.00	1656.00	486.00	22.69	31	0.248	2.088	2.108	27900	223.2	2.108	1897.20	
10	870-15227E-002	CHASSIS FRONT AP8981	GI COIL	1.20 mm	1000	2.380		1.840		0.540	2380.00	1840.00	540.00	22.69	31	0.248	2.088	2.108	31000	248	2.108	2108.00	
11	870-15228C	CHASSIS FRONT AP8858	GI COIL	1.20 mm	3000	1.180		0.806		0.374	3540.00	2418.00	1122.00	31.69	11	0.088	0.894	0.914	33000	264	0.914	2742.00	
12	870-15229B	CHASSIS FRONT AP8958	GI COIL	1.20 mm	1100	1.500		1.101		0.399	1650.00	1211.10	438.90	26.60	19	0.152	1.253	1.273	20900	167.2	1.273	1400.30	
13	870-15230B	COVER AP8858	GI COIL	1.20 mm	2200	1.170		0.895		0.275	2574.00	1969.00	605.00	23.50	5	0.040	0.935	0.955	11000	88	0.955	2101.00	
14	870-15231C	COVER AP8861 / AP8881	GI COIL	1.20 mm	1000	2.070		1.709		0.361	2070.00	1709.00	361.00	17.44	3	0.024	1.733	1.753	3000	24	1.753	1753.00	
16	870-15235B	BRACKET MOUNTING MOTHERBOARD RPDU	GI COIL	1.50 mm	25000	0.150		0.082		0.068	3750.00	2050.00	1700.00	45.33	7	0.056	0.138	0.158	175000	1400	0.158	3950.00	
17	870-15236A	CORD CAP AP8861	GI COIL	1.20 mm	1400	0.805		0.470		0.335	1127.00	658.00	469.00	41.61	7	0.056	0.526	0.546	9800	78.4	0.546	764.40	
18	870-15237A	CORD CAP C20 AP8959	GI COIL	1.20 mm	1100	0.800		0.470		0.330	880.00	517.00	363.00	41.25	0	0.000	0.470	0.490	0	0	0.490	539.00	
19	870-15252	BRACKET TOOLLESS UNIVERSAL RPDU	GI COIL	1.50 mm	39000	1.100		0.740		0.360	42900.00	28860.00	14040.00	32.73	0	0.000	0.740	0.760	0	0	0.760	29640.00	
20	870-15366A	CORD CAP AP8965	GI COIL	1.20 mm	1330	0.950		0.610		0.340	1263.50	811.30	452.20	35.79	0	0.000	0.610	0.630	0	0	0.630	837.90	
21	870-15367C	COVER AP8965	GI COIL	1.20 mm	1330	1.910		1.470		0.440	2540.30	1955.10	585.20	23.04	3	0.024	1.494	1.514	3990	31.92	1.514	2013.62	
22	870-15369B	COVER AP8958	GI COIL	1.20 mm	1330	1.200		0.819		0.381	1596.00	1089.27	506.73	31.75	5	0.040	0.859	0.879	6650	53.2	0.879	1169.07	
23	870-15370	HOUSING BRAKER AP8965	GI COIL	1.20 mm	1300	1.200		0.800		0.400	1560.00	1040.00	520.00	33.33	0	0.000	0.800	0.820	0	0	0.820	1066.00	
24	870-15381A	CORD CAP AP8941	GI COIL	1.20 mm	4300	0.070		0.050		0.020	301.00	215.00	86.00	28.57	0	0.000	0.050	0.070	0	0	0.070	301.00	
25	870-15385A	CORD CAP AP8841	GI COIL	1.20 mm	6500	0.050		0.035		0.015	325.00	227.50	97.50	30.00	0	0.000	0.035	0.055	0	0	0.055	357.50	
26	870-15386A	CORD CAP AP8961	GI COIL	1.20 mm	3000	0.055		0.020		0.035	165.00	60.00	105.00	63.64	0	0.000	0.020	0.040	0	0	0.040	120.00	
27	870-15387C	COVER AP8841 / AP8853	GI COIL	1.20 mm	5000	2.190		1.730		0.460	10950.00	8650.00	2300.00	21.00	5	0.040	1.770	1.790	25000	200	1.790	8950.00	
28	870-15388C	COVER AP8959 / AP8961 / AP8981	GI COIL	1.20 mm	4800	2.235		1.740		0.495	10728.00	8352.00	2376.00	22.15	5	0.040	1.780	1.800	24000	192	1.800	8640.00	
29	870-15805C	COVER AP8941 / AP8953	GI COIL	1.20 mm	4500	2.350		1.770		0.580	10575.00	7965.00	2610.00	24.68	5	0.040	1.810	1.830	22500	180	1.830	8235.00	
30	870-15806C	COVER AP8865	GI COIL	1.20 mm	4500	2.200		1.730		0.470	9900.00	7785.00	2115.00	21.36	5	0.040	1.770	1.790	22500	180	1.790	8055.00	
31	870-15233A	BRACKET REMOVABLE MODULE RPDU	GI COIL	1.20 mm	23500	0.045		0.025		0.020	1057.50	587.50	470.00	44.44	8	0.064	0.089	0.109	188000	1504	0.109	2561.50	
32	870-0758B	CASE TOP 3 CKT BREAKER WITH INLET ROHS	GI COIL	1.20 mm	400	0.635		0.394		0.241	254.00	157.60	96.40	37.95	4	0.032	0.426	0.446	1600	12.8	0.446	178.40	
33	870-10046B	CASE TOP 3 TWO POLE CIRCUIT BREAKER	GI COIL	1.20 mm	450	0.260		0.138		0.122	117.00	62.10	54.90	46.92	0	0.000	0.138	0.158	0	0	0.158	71.10	
34	870-10191B	CHASSIS FRONT AP7968	GI COIL	1.20 mm	300	1.750		1.270		0.480	525.00	381.00	144.00	27.43	60	0.480	1.750	1.770	18000	144	1.770	531.00	
35	870-10235D	CHASSIS FRONT AP7553; ROHS	GI COIL	1.20 mm	2300	1.650		1.230		0.420	3795.00	2829.00	966.00	25.45	20	0.160	1.390	1.410	46000	368	1.410	3243.00	
36	870-10238F	CHASSIS FRONT AP7832 ROHS	GI COIL	1.20 mm	1600	1.750		1.190		0.560	2800.00	1904.00	896.00	32.00	29	0.232	1.422	1.442	46400	371.2	1.442	2307.20	
37	870-10249B	CHASSIS FRONT AP7568	GI COIL	0.90 mm	450	1.800		1.280		0.520	810.00	576.00	234.00	28.89	27	0.216	1.496	1.516	12150	97.2	1.516	682.20	
38	870-12012A	CHASSIS FRONT AP7526	GI COIL	1.20 mm	50	2.200		1.560		0.640	110.00	78.00	32.00	29.09	31	0.248	1.808	1.828	1550	12.4	1.828	91.40	
39	870-12015A	COVER HORZ BLADE SERVER PDUS	GI COIL	0.90 mm	600	1.450		1.030		0.420	870.00	618.00	252.00	28.97	0	0.000	1.030	1.050	0	0	1.050	630.00	
40	870-13309A	CHASSIS AP7802; ROHS	GI COIL	1.20 mm	600	1.200		0.899		0.301	720.00	539.40	180.60	25.08	34	0.272	1.171	1.191	20400	163.2	1.191	714.60	
41	870-13310A	CHASSIS AP7802J; ROHS	GI COIL	1.20 mm	600	1.200		0.899		0.301	720.00	539.40	180.60	25.08	32	0.256	1.155	1.175	19200	153.6	1.175	705.00	
42	870-13314A	CHASSIS AP7822	GI COIL	1.20 mm	800	1.350		0.900		0.450	1080.00	720.00	360.00	33.33	35	0.280	1.180	1.200	28000	224	1.200	960.00	
43	870-14257	CHASSIS FRONT AP7557	GI COIL	1.20 mm	400	2.050		1.560		0.490	820.00	624.00	196.00	23.90	25	0.200	1.760	1.780	10000	80	1.780	712.00	
44	870-14644B	CHASSIS FRONT AP7832J	GI COIL	1.20 mm	200	0.060		0.037		0.023	12.00	7.40	4.60	38.33	24	0.192	0.229	0.249	4800	38.4	0.249	49.80	
45	870-14728	CHASSIS CURRENT METER 1PH	GI COIL	1.20 mm	800	0.600		0.362		0.238	480.00	289.60	190.40	39.67	24	0.192	0.554	0.574	19200	153.6	0.574	459.20	
46	870-14729	COVER CURRENT METER	GI COIL	0.90 mm	850	0.350		0.240		0.110	297.50	204.00	93.50	31.43	6	0.048	0.288	0.308	5100	40.8	0.308	261.80	
47	870-14730	CHASSIS CURRENT METER 3PH	GI COIL	1.20 mm	500	0.750		0.460		0.290	375.00	230.00	145.00	38.67	0	0.000	0.460	0.480	0	0	0.480	240.00	
48	870-3616	CHASSIS AP9565 BLK PDU; ROHS	GI COIL	0.90 mm	110																		

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Sl. #	Part Name	Description of the Components to be Exported	Grade of Sheets Required	Sheets Thickness mm	Total Quantity in Nos	Gross Weight in Kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Wastage/Component in (in Kgs) (Col 1-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs (Col 13-14)	% of Scrap	No of Rivets Used/Part in Nos	Total Rivets Part in Nos	Wt After Riveting (Col 10-18) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col 6-17) in Nos	Net Wt of Rivets in the product (Col 18-19) in KGS	Net Wt of Rivets in the product (Col 18-19) in KGS	Grand Total Net Weight of Export KGS	
52	870-5267	BRACKET HORIZ AP7900 ROHS	GI COIL	2.50 mm	12500	0.140	0.065	0.065	0.055	1750.00	1062.50	39.29	0	0.000	0.000	0.000	0.000	0	0	0	1312.50
53	870-5309	CHASSIS REAR COVER VM SWITCHED PDU; ROHS	GI COIL	1.20 mm	10500	2.850	1.812	1.812	1.038	29925.00	19026.00	36.42	18	0.144	0.144	1.956	1.976	18900	1512	1976	20748.00
54	870-5367A	ENCLOSURE BASE MASTER SWITCH AP7920 ROHS	GI COIL	0.90 mm	2500	0.750	0.454	0.454	0.296	1875.00	1135.00	39.47	0	0.144	0.144	0.598	0.618	45000	360	0.618	1545.00
55	870-5419	SPACER DOUBLE D ISX PDU LONG	GI COIL	1.50 mm	9500	0.060	0.037	0.037	0.023	570.00	351.50	38.33	16	0.128	0.128	0.165	0.185	152000	1216	0.185	1752.50
56	870-5907A	ENCLOSURE BASE MASTER SWITCH 1 AP7921 ROHS	GI COIL	0.90 mm	2800	0.650	0.454	0.454	0.196	1850.00	1271.20	30.15	12	0.096	0.096	0.550	0.570	33600	268.8	0.570	1596.00
57	870-5943	BRACKET EXTENDER PDU	GI COIL	2.50 mm	600	0.250	0.150	0.150	0.100	150.00	90.00	40.00	0	0.000	0.000	0.150	0.170	0	0	0.170	102.00
58	870-6275A	CHASSIS AP9570 BLK PDU	GI COIL	0.90 mm	350	0.750	0.520	0.520	0.220	265.50	182.00	30.67	17	0.136	0.136	0.656	0.676	5950	47.6	0.676	236.60
59	870-6944B	CHASSIS EXTENDER PDU AP7962	GI COIL	1.20 mm	200	1.500	1.070	1.070	0.430	340.00	214.00	28.67	0	0.000	0.000	1.070	1.090	0	0	1.090	215.00
60	870-6949C	CHASSIS AP7922 ROHS	GI COIL	1.20 mm	200	1.500	1.260	1.260	0.440	340.00	252.00	25.88	0	0.000	0.000	1.260	1.280	0	0	1.280	256.00
61	870-6991	COVER AP7902 & AP7922 ROHS	GI COIL	0.90 mm	200	0.853	0.590	0.590	0.263	170.60	118.00	52.60	30.83	0.144	0.144	0.754	0.754	3600	28.8	0.754	150.80
62	870-6993B	CHASSIS FRONT AP7992	GI COIL	1.20 mm	6500	0.200	0.120	0.120	0.080	1300.00	780.00	40.00	61	0.488	0.488	1.868	1.868	85400	683.2	1.868	2615.20
63	870-6994A	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	GI COIL	1.20 mm	3500	0.200	0.120	0.120	0.080	1300.00	780.00	40.00	0	0.000	0.000	0.120	0.140	0	0	0.140	910.00
64	870-6994B	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	GI COIL	0.90 mm	1200	0.550	0.312	0.312	0.110	250.00	194.00	24.44	0	0.000	0.000	0.120	0.140	0	0	0.140	910.00
65	870-70276B	CHASSIS AP9569 HORIZ PDU BLK	GI COIL	0.90 mm	4000	0.450	0.316	0.316	0.228	660.00	374.40	43.27	16	0.128	0.128	0.440	0.460	19200	153.6	0.460	494.00
66	870-7121D	CHASSIS AP9562 BLK PDU; ROHS	GI COIL	0.90 mm	600	0.540	0.336	0.336	0.224	216.00	126.00	89.00	41.48	0.120	0.120	0.436	0.456	60000	480	0.456	1824.00
67	870-7126C	CHASSIS AP9560 BLK PDU	GI COIL	0.90 mm	600	0.450	0.336	0.336	0.224	216.00	126.00	89.00	41.48	0.120	0.120	0.436	0.456	60000	480	0.456	1824.00
68	870-7614A	BRACKET 2U SWITCHED RACK PDU; ROHS	GI COIL	2.50 mm	10500	0.800	0.474	0.474	0.112	270.00	202.80	67.20	24.89	0.000	0.000	0.474	0.494	0	0	0.494	286.80
69	870-7651B	CHASSIS AP7900 ROHS	GI COIL	1.20 mm	1600	1.800	1.300	1.300	0.126	4200.00	2877.00	31.50	0	0.000	0.000	0.724	0.744	0	0	0.744	3087.20
70	870-7657B	CHASSIS AP9571 BLK PDU ROHS	GI COIL	0.90 mm	1800	1.715	1.272	1.272	0.500	2880.00	2080.00	27.78	49	0.392	0.392	1.692	1.712	78400	627.2	1.712	2719.20
71	870-7922C	CHASSIS AP7931	GI COIL	1.20 mm	1000	1.600	1.130	1.130	0.443	3087.00	2289.00	797.40	25.83	16	0.128	1.400	1.420	28800	230.4	1.420	2556.00
72	870-7923B	COVER 1 PH VERT MASTERSWITCH/SHORT	GI COIL	1.20 mm	1000	1.800	1.294	1.294	0.470	1600.00	1134.00	470.00	29.38	46	0.368	1.498	1.518	46000	368	1.518	1518.00
73	870-8584C	BRKT TOOLLESS MOUNT AP9559 ROHS	GI COIL	0.90 mm	7000	0.400	0.250	0.250	0.506	1800.00	1294.00	506.00	28.11	18	0.144	1.438	1.458	18000	144	1.458	1458.00
74	870-8585A	BRKT VERT HORIZ MOUNT AP9559 ROHS	GI COIL	0.90 mm	2600	0.175	0.100	0.100	0.140	2600.00	1820.00	980.00	35.00	0	0.000	0.260	0.280	0	0	0.280	1960.00
75	870-8586A	BRKT VERT HORIZ MOUNT AP9559 ROHS	GI COIL	2.50 mm	1500	0.035	0.108	0.108	0.075	455.00	260.00	195.00	42.86	23	0.184	0.284	0.304	59800	478.4	0.304	790.40
76	870-8587B	COVER ENCLOSURE AP7963 ROHS	GI COIL	1.20 mm	1500	0.650	0.420	0.420	0.062	2550.00	1620.00	930.00	36.47	0	0.000	0.084	0.104	0	0	0.104	1920.00
77	870-8588A	BRKT VERT HORIZ MOUNT AP9559 ROHS	GI COIL	1.20 mm	2300	0.650	0.500	0.500	0.015	525.00	300.00	225.00	42.86	0	0.000	0.020	0.040	0	0	0.040	600.00
78	870-8589B	COVER ENCLOSURE AP7963 ROHS	GI COIL	1.20 mm	500	0.810	0.590	0.590	0.150	1495.00	1150.00	345.00	29.28	33	0.264	0.764	0.784	75900	607.2	0.784	1803.20
79	870-8604A	ENCLOSURE RN NR200 APPLIANCE	GI COIL	1.20mm	1600	0.750	0.460	0.460	0.530	905.00	640.00	265.00	29.28	3	0.024	1.304	1.324	1500	12	1.324	662.00
80	870-1024B	COVER AP7902 ROHS	GI COIL	1.20mm	2800	1.050	0.620	0.620	0.290	1200.00	736.00	464.00	38.67	8	0.064	0.524	0.544	12800	102.4	0.544	870.40
81	870-1024B	CHASSIS FRONT AP7941 ROHS	GI COIL	1.20mm	1500	1.450	1.164	1.164	0.430	2940.00	1736.00	1204.00	40.95	15	0.120	0.740	0.760	42000	336	0.760	2128.00
82	870-1027D	CHASSIS FRONT AP7941 ROHS	GI COIL	1.20mm	2800	1.450	1.164	1.164	0.286	2175.00	1746.00	429.00	19.72	19	0.152	1.316	1.336	38500	278	1.336	2004.00
83	870-11735	CHASSIS FRONT AP7943 ROHS	GI COIL	1.20mm	200	1.820	1.230	1.230	0.590	364.00	246.00	118.00	32.42	29	0.232	1.462	1.482	5800	46.4	1.482	296.40
84	870-13311A	CHASSIS AP7911 ROHS	GI COIL	1.20mm	350	2.470	1.960	1.960	0.510	864.50	686.00	178.50	20.65	4	0.032	1.992	2.012	1400	11.2	2.012	704.20
85	870-14440	CORD CAP 750 DIA X .660 FLAT	GI COIL	1.20mm	1000	1.650	1.359	1.359	0.291	1650.00	1359.00	291.00	17.64	39	0.312	1.671	1.691	39000	312	1.691	1691.00
86	870-14442	END CAP VERTICAL RACK PDU	GI COIL	1.20mm	1250	0.980	0.604	0.604	0.050	100.00	37.50	62.50	62.50	0	0.000	0.030	0.050	0	0	0.050	62.50
87	870-14731	BRACKET MOUNTING CURRENT METER	GI COIL	2.0mm	1500	0.075	0.034	0.034	0.030	80.00	42.50	37.50	46.88	15	0.120	0.154	0.174	18750	150	0.174	217.50
88	870-1483A	COVER RM NR200 APPLIANCE	GI COIL	1.20mm	1500	0.650	0.422	0.422	0.057	112.50	27.00	85.50	76.00	0	0.000	0.018	0.038	0	0	0.038	57.00
89	870-15221D	CHASSIS FRONT AP7981	GI COIL	1.20mm	1500	0.650	0.422	0.422	0.228	975.00	633.00	342.00	35.08	0	0.000	0.422	0.442	0	0	0.442	663.00
90	870-15659	SPACER FOR AP7953/AP7953/AP7953	GI COIL	1.20mm	750	2.700	2.100	2.100	0.600	2025.00	1575.00	450.00	22.22	0	0.000	2.100	2.120	0	0	2.120	1590.00
91	870-15661	CHASSIS AP7911A	GI COIL	1.20mm	3800	0.030	0.008	0.008	0.022	114.00	30.40	83.60	73.33	8	0.064	0.072	0.092	30400	243.2	0.092	349.60
92	870-15662	COVER AP7911A	GI COIL	1.20mm	1200	2.200	1.758	1.758	0.462	2640.00	2085.60	554.40	21.00	15	0.120	1.858	1.878	18000	144	1.878	2253.60
93	870-5314B	CHASSIS FRONT OPEN-ENDED ISX 120V 3PH	GI COIL	1.20mm	350	1.850	1.400	1.400	0.360	1716.00	1284.00	432.00	25.17	15	0.120	1.520	1.540	5250	42	1.540	539.00
94	870-5314B	CHASSIS BACK PNL ISX LONG; ROHS	GI COIL	1.20mm	600	2.020	1.580	1.580	0.450	647.50	490.00	157.50	24.32	15	0.120	1.520	1.540	18000	144	1.540	1452.00
95	870-5318	CHASSIS FRONT PNL ISX 120V/208V 3PH ROHS	GI COIL	1.20mm	350	1.850	1.400	1.400	0.360	1716.00	1284.00	432.00	25.17	15	0.120	1.520	1.540	5250	42	1.540	539.00
96	870-5318	CHASSIS BACK PNL ISX LONG; ROHS	GI COIL	1.20mm	600	2.020	1.580	1.580	0.450	647.50	490.00	157.50	24.32	15	0.120	1.520	1.540	18000	144	1.540	1452.00
97	870-7933	CHASSIS FRONT PNL AP7953; ROHS	GI COIL	1.20mm	650	1.820	1.220	1.220	0.950	1365.00	1325.00	325.00	2.36	8	0.064	2.114	2.134	53000	416	2.134	13671.00
98	870-7934	CHASSIS FRONT PNL AP7953; ROHS	GI COIL	1.20mm	750	1.820	1.220	1.220	0.610	1365.00	907.50	457.50	33.52	19	0.152	1.372	1.392	12350	98.8	1.392	904.80
99	870-9409	ASSEMBLY RIVETED CORD RETAINER LU RFDU	GI COIL	1.20mm	1200	0.496	0.340	0.340	0.156	595.00	408.00	187.00	31.45	0	0.000	0.340	0.360	0	0	0.360	1036.50
100	870-9610	ASSEMBLY RIVETED SHORT CORD RETAINER LU RFDU	GI COIL	1.50 mm	9500	0.500	0.314	0.314	0.186	4750.00	2983.00	1767.00	37.20	0	0.000	0.314	0.334	0	0	0.334	3173.00
101	870-9614	ASSEMBLY RIVETED LONG CORD RETAINER LU RFDU	GI COIL	1.50 mm	19500	0.711	0.383	0.383	0.328	13664.50	7468.50	6396.00	46.13	0	0.000	0.383	0.403	0	0	0.403	7638.50
102	870-10089	SPACER DOUBLE-D SWITCHED RACK PDU 30A 2U	GI COIL	1.50 mm	3470	0.026	0.010	0.010	0.016	90.22	34.70	55.52	61.54	0	0.000	0.010	0.030	0	0	0.030	104.10
103	870-12011B	CHASSIS FRONT AP7516	GI COIL	1.20mm	400	1.800	1.480	1.480	0.320	720.00	592.00	128.00	17.78	0	0.000	1.480	1.500	0	0	1.500	600.00
104	870-2013A	CHASSIS FRONT AP7555A	GI COIL	1.20 mm	500	1.820	1.100	1.100	0.720	910.00	550.00	360.00	39.56	0	0.000	0.720					

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SL #	Part Name	Description of the Components to Be Exports	Grade of Sheets Required	Sheets Thickness mm	Total Quantity in Nos	Gross Wt part in Kgs	Net Wt After Shrinkage in KGS	Net Wt After Punching in KGS	Waste/Component in KGS (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/Part in Nos	Total Rivets Weight/Part in KGS	Wt After Riveting Powder Coating in KGS	Total Rivets Required (Col 6-7) in Nos	Net Wt of Rivets in KGS	Net Wt of Finished Part in KGS	Grand Total Net Weight of Export KGS	
106	870-14805A	COVER RM SENSOR POD 150	GI COIL	0.90 mm	1100	0.450		0.200	0.250	495.00	220.00	55.56		0.000	0.200	0.220	0	0	0.220	242.00
107	870-5308A	CHASSIS FRONT NEMA VM SWITCHED PDU; ROHS	GI COIL	1.20 mm	800	1.820		1.180	0.640	1456.00	944.00	35.16		0.000	1.180	1.200	0	0	1.200	960.00
108	870-5316C	CHASSIS FRNT OPEN-ENDED ISX 120V 1PH	GI COIL	1.20 mm	900	1.920		1.260	0.660	1728.00	1134.00	34.38		0.000	1.260	1.280	0	0	1.280	1152.00
109	870-19867	COVER AP9571A	GI COIL	0.90 mm	2800	0.600		0.430	0.170	1680.00	1204.00	28.33		0	0.000	0.430	0	0	0.450	1260.00
110	0M4-10827G	SUB ASSY BOX RELAYBOARD TBV 400/600 KVA	GI COIL	1.50 mm	100	7.400		6.380	1.020	740.00	638.00	13.78	20	0.160	6.540	6.560	2000	16	6.560	656.00
111	0M4-4988G	ASSY CONTROL BOX SYMMETRA MW	GI COIL	1.50 mm	100	8.900		8.180	0.720	890.00	818.00	72.00	66	0.528	8.708	8.728	6600	52.8	8.728	872.80
112	0M4-4983	WELDMENT CORD CAP 1.187 DIA X 1.000 FLAT	GI COIL	1.20 mm	400	0.120		0.070	0.050	48.00	28.00	41.67	0	0.000	0.070	0.090	0	0	0.090	36.00
113	870-0760B	CHASSIS FRONT AP7569 ROHS	GI COIL	1.20 mm	100	1.560		1.180	0.380	156.00	118.00	38.00	22	0.176	1.356	1.376	2200	17.6	1.376	137.60
114	870-0769	DOORHOUSE FOR TERM BLOCK BLADE SERVER PH	GI COIL	0.90 mm	100	0.450		0.000	0.420	45.00	3.00	42.00	98.33	0.000	0.000	0.050	0	0	0.050	5.00
115	870-0776	BRACKET CORD RETENTION; APPROX 13" LG	GI COIL	1.50 mm	150	0.500		0.246	0.254	75.00	36.90	38.10	50.80	0.000	0.000	0.246	0	0	0.266	39.90
116	870-0777	BRACKET CORD RETENTION; APPROX 31 1/2" LG	GI COIL	1.50 mm	100	0.71		0.43	0.280	71.00	43.00	28.00	39.44	0.000	0.000	0.430	0	0	0.450	45.00
117	870-10007C	CHASSIS AP7831	GI COIL	1.20 mm	100	1.580		1.210	0.370	158.00	121.00	37.00	23.42	25	0.200	1.410	2500	20	1.410	143.00
118	870-10008D	CHASSIS AP7830; ROHS	GI COIL	1.20 mm	100	1.590		1.080	0.510	159.00	121.00	37.00	23.42	31	0.248	1.458	3100	24.8	1.478	147.80
119	870-10010B	CHASSIS AP7586 ROHS	GI COIL	1.20 mm	100	1.310		0.800	0.510	131.00	108.00	23.00	17.56	31	0.248	1.328	3100	24.8	1.348	134.80
120	870-15361A	TERM BLOCK COVER SBP000RMHW	GI COIL	1.50 mm	200	0.120		0.080	0.040	24.00	16.00	8.00	33.33	0	0.000	0.080	0	0	0.100	20.00
121	870-15371A	CHASSIS DEEP SECTION AP8653	GI COIL	1.20 mm	2400	0.920		0.720	0.190	2208.00	1752.00	456.00	20.65	12	0.096	0.826	28800	220.4	0.846	2030.40
122	870-15372A	CHASSIS DEEP SECTION AP8641	GI COIL	1.20 mm	2400	0.920		0.730	0.190	2208.00	1752.00	456.00	20.65	12	0.096	0.826	28800	220.4	0.846	2030.40
123	870-15382A	BRACKET POWER SUPPLY PCB	GI COIL	1.20 mm	2250	0.240		0.120	0.120	540.00	270.00	20.00	50.00	5	0.040	0.160	11250	90	0.180	405.00
124	870-16072A	BRACKET CORD RETENTION ADJ BASE DELL PDU	GI COIL	1.50 mm	7000	1.200		0.880	0.320	8400.00	6160.00	26.67	0	0.000	0.880	0.900	0	0	0.900	6300.00
125	870-16073A	BRACKET CORD RETENTION ADJ SLID DELL PDU	GI COIL	1.50 mm	7000	0.210		0.130	0.080	1470.00	910.00	560.00	38.10	0	0.000	0.130	0	0	0.150	1050.00
126	870-21539	CASE TOP CIRCUIT BREAKERS VERT	GI COIL	1.20 mm	1500	0.290		0.180	0.110	435.00	270.00	165.00	37.93	0	0.000	0.180	0	0	0.200	300.00
127	870-5307A	CHASSIS FRONT IEC VM SWITCHED PDU; ROHS	GI COIL	1.20 mm	500	1.820		1.130	0.690	1183.00	734.50	448.50	37.91	0	0.000	1.130	0	0	1.150	747.50
128	870-5310A	CHASSIS FRONT IEC309 VM SWITCHED PDU; ROHS	GI COIL	1.20 mm	500	1.820		1.160	0.660	910.00	580.00	330.00	36.26	0	0.000	1.160	0	0	1.180	590.00
129	870-5311A	CHASSIS FRNT PNL ISX 230V 1PH TYPE B; ROHS	GI COIL	1.20 mm	350	1.828		1.194	0.634	639.80	417.90	221.90	34.68	0	0.000	1.194	0	0	1.214	424.90
130	870-5312B	CHASSIS FRNT PNL ISX 208V 3 PH ROHS	GI COIL	1.20 mm	350	1.820		1.238	0.782	637.00	444.50	192.50	30.22	0	0.000	1.238	0	0	1.258	125.80
131	870-5313B	CHASSIS FRNT PNL ISX 208V 1 PH ROHS	GI COIL	1.20 mm	350	1.820		1.270	0.550	637.00	444.50	192.50	30.22	0	0.000	1.270	0	0	1.290	451.50
132	870-5944B	CHASSIS EXTENDER PDU W 20A LKNG OUTPUT	GI COIL	1.20 mm	350	1.200		0.880	0.320	420.00	308.00	112.00	26.67	23	0.184	1.064	8050	64.4	1.084	379.40
133	870-5946A	COVER BACK EXTENDER PDUS	GI COIL	0.90 mm	250	0.560		0.330	0.230	140.00	82.50	57.50	41.07	0	0.000	0.330	0	0	0.350	87.50
134	870-5962	CHASSIS FRNT PNL ISX 100V 1PH; ROHS	GI COIL	1.20 mm	200	1.450		1.160	0.290	290.00	232.00	58.00	20.00	0	0.000	1.160	0	0	1.180	236.00
135	870-5980	BRACKET MTG ISX PDU UNIVERSAL; ROHS	GI COIL	1.20 mm	50	4.200		3.580	0.620	3150.00	1950.00	1200.00	34.10	0	0.000	0.130	0	0	0.150	2250.00
136	870-6459E	PLATE MOUNTING FOR BONDING CHOKE	GI COIL	1.50 mm	1500	0.210		0.130	0.520	210.00	179.00	31.00	14.76	13	0.104	3.684	650	5.2	3.704	185.20
137	870-6552C	PLATE UNCOVERING DC UNIT BV NAM/EMEA	GI COIL	2.00 mm	50	5.300		0.850	0.350	265.00	239.00	26.00	9.81	5	0.040	4.820	250	2	4.840	242.00
138	870-6599A	CHASSIS EXTNDR PDU W/ 30A LCKNG OUTPUT	GI COIL	1.20 mm	200	1.200		0.850	0.350	240.00	170.00	70.00	29.17	23	0.184	1.034	4600	36.8	1.054	210.80
139	870-7833D	CHASSIS AP7950	GI COIL	1.20 mm	250	1.600		1.160	0.440	400.00	290.00	110.00	27.50	0	0.000	1.160	0	0	1.180	295.00
140	870-7930B	CHASSIS FRNT PNL AP7530 ROHS	GI COIL	1.20 mm	650	2.020		1.300	0.720	1313.00	845.00	468.00	35.64	0	0.000	1.300	0	0	1.320	858.00
141	870-7931	CHASSIS FRNT PNL AP7530; ROHS	GI COIL	1.20 mm	650	2.020		1.280	0.740	707.00	448.00	259.00	36.63	0	0.000	1.280	0	0	1.300	455.00
142	870-7932	CHASSIS FRNT PNL AP7540; ROHS	GI COIL	1.20 mm	400	2.020		1.340	0.680	808.00	536.00	272.00	33.66	0	0.000	1.340	0	0	1.360	544.00
143	870-7935B	CHASSIS FRNT PNL AP7562 ROHS	GI COIL	1.20 mm	450	2.020		1.320	0.700	909.00	594.00	315.00	34.65	0	0.000	1.320	0	0	1.340	603.00
144	870-7936B	CHASSIS FRNT PNL AP7563 ROHS	GI COIL	1.20 mm	250	2.020		1.360	0.660	505.00	340.00	165.00	32.67	0	0.000	1.360	0	0	1.380	345.00
145	870-7937	CHASSIS FRNT PNL AP7564	GI COIL	1.20 mm	250	2.020		1.230	0.790	505.00	307.50	197.50	39.11	0	0.000	1.230	0	0	1.250	312.50
146	870-7941A	CHASSIS EXTENDER PDU W/ 16A C19; ROHS	GI COIL	1.20 mm	100	0.800		0.650	0.150	80.00	65.00	15.00	18.75	16	0.128	0.778	1600	12.8	0.798	79.80
147	870-8016	PLATE HOLDER FOR COM	GI COIL	1.50 mm	150	0.149		0.080	0.069	22.35	12.00	10.35	46.31	0	0.000	0.080	0	0	0.100	15.00
148	870-80726	SPACER STRAIN RELIEF AP7562	GI COIL	0.90 mm	200	0.070		0.030	0.040	14.00	6.00	8.00	57.14	0	0.000	0.030	0	0	0.050	10.00
150	870-8512	COVER SS EX CHASSIS/ MON CHASS	GI COIL	1.50 mm	200	0.540		0.232	0.308	81.00	34.80	46.20	57.04	0	0.000	0.232	0	0	0.252	37.80
151	0M4-10944	CHASSIS FRONT WELDMENT AP8666	GI COIL	1.20 mm	750	2.600		2.180	0.420	1950.00	1635.00	315.00	16.15	21	0.168	2.348	15750	126	2.368	1776.00
152	0M4-10945	CHASSIS FRONT WELDMENT AP8667	GI COIL	1.20 mm	650	2.600		2.180	0.420	2470.00	1417.00	273.00	16.15	21	0.168	2.348	13650	109.2	2.368	1559.20
153	0M4-10946	CHASSIS FRONT WELDMENT AP8668	GI COIL	1.20 mm	950	2.600		2.180	0.420	1690.00	1417.00	273.00	16.15	21	0.168	2.348	19950	159.6	2.368	2249.60
154	0M4-10947	CHASSIS FRONT WELDMENT AP8668	GI COIL	1.20 mm	650	2.600		2.180	0.420	1690.00	1417.00	273.00	16.15	21	0.168	2.348	13650	109.2	2.368	1559.20
155	0M4-11379	WELDMENT CHASSIS AP8641X629	GI COIL	1.20 mm	500	2.600		2.180	0.420	1300.00	1090.00	210.00	16.15	21	0.168	2.348	2368	84	2.368	1184.00
156	0M4-81250	ASSY BRKT TERM BLOCK 1 IN 4 OUT WAVE 2.5	GI COIL	1.20 mm	4200	0.230		0.110	0.120	966.00	462.00	504.00	32.17	0	0.000	0.110	0	0	0.130	546.00
157	0M4-81641	ASSY WELDMENT CHASSIS AP8653X629	GI COIL	1.20 mm	400	2.300		2.080	0.220	920.00	832.00	88.00	9.57	46	0.368	2.468	18400	147.2	2.488	987.20
158	0M4-81658	ASSY CHASSIS FRONT WELDMENT AP8666	GI COIL	1.20 mm	2100	2.300		2.080	0.220	4830.00	4368.00	462.00	9.57	17	0.168	2.468	15360	122.8	2.488	4695.60
159	870-11042	RADIATOR BOX FOR NEXT GEN RPDU WAVE 2.5	GI COIL	1.20 mm	3200	0.280		0.120	0.160	896.00	384.00	512.00	57.14	0	0.000	0.120	0	0	0.140	448.00

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Sl. #	Part Name	Description of the Components to be Exported	Grade of Sheets Required	Sheets Thickness #	Total Quantity in Nos	Gross Wt Part in kgs	Net Wt After Punching in KGS	Net Wt After Sheeting in KGS	Waste/Component in KGS (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/Part in Nos	Total Rivets Weight/Part in KGS	Wt After Riveting 100% in KGS	Wt After Riveting 100% in KGS	Total Rivets Required (Col 17) in Nos	Net Wt of Rivets in KGS	Net Wt of Rivets in KGS	Grand Total Net Weight of Export KGS	
160	870-1355A	COVER AP8661	GI COIL	1.20 mm	590	1.800	1.650		0.150	1062.00	973.50	88.50	5	0.040	1.690	1.710	2950	23.6	1.710	1008.90	
161	870-1356B	CHASSIS FRONT AP8641 AP8653	GI COIL	1.20 mm	1000	2.100	1.880		0.220	2100.00	1880.00	220.00	25	0.200	2.080	2.100	25000	200	2.100	2100.00	
162	870-1357A	COVER AP8641 AP8653	GI COIL	1.20 mm	1600	1.900	1.780		0.120	3040.00	2848.00	192.00	32	0.024	1.804	1.824	4800	38.4	1.824	2918.40	
163	870-1357B	CORP CAP AP8661	GI COIL	1.20 mm	950	0.130	0.060		0.070	123.50	57.00	66.50	0	0.000	0.060	0.080	0	0	0.080	76.00	
164	870-1358B	CORP CAP AP8641	GI COIL	1.20 mm	2500	0.160	0.080		0.080	400.00	200.00	200.00	0	0.000	0.080	0.100	0	0	0.100	250.00	
165	870-13762	COVER HARDWIRING MPO NGPDU	GI COIL	1.20 mm	1100	0.110	0.060		0.040	110.00	66.00	44.00	0	0.000	0.060	0.080	0	0	0.080	88.00	
166	870-16573	POWERCORD COVER NEXT GEN PDU AP8666	GI COIL	1.20 mm	1500	0.120	0.070		0.050	180.00	105.00	75.00	4	0.032	0.102	0.122	6000	48	0.122	183.00	
167	870-16574	CHASSIS BACK NEXT GEN PDU AP8666	GI COIL	1.20 mm	1500	0.120	0.070		0.140	2650.00	2640.00	10.00	5	0.040	1.800	1.820	7500	60	1.820	2730.00	
168	870-17041	COVER HALF HEIGHT PDU	GI COIL	1.20 mm	200	1.780	1.430		0.350	356.00	286.00	70.00	17	0.136	1.896	1.916	1000	8	1.916	298.00	
169	870-17072	CHASSIS FRONT AP 8881X611	GI COIL	1.20 mm	200	1.900	1.760		0.140	380.00	352.00	28.00	0	0.000	1.760	1.780	3400	27.2	1.916	383.20	
170	870-17092	CHASSIS BACK NEXT GEN PDU AP8666	GI COIL	1.20 mm	2100	1.780	1.580		0.200	3738.00	3318.00	420.00	11.24	5	0.040	1.620	10500	84	1.640	3444.00	
171	870-17229	COVER AP8641X629	GI COIL	1.20 mm	1500	0.160	0.140		0.240	2955.00	2145.00	810.00	14.37	5	0.040	1.470	1490	60	1.490	2235.00	
172	870-17233	BRACKET MOUNT MOTHERBOARD SOFTLAYER	GI COIL	0.90 mm	2000	0.230	0.110		0.120	460.00	220.00	240.00	52.17	6	0.048	0.158	0.178	12000	96	0.178	356.00
173	870-17234	CORP CAP AP8641X629	GI COIL	1.20 mm	2000	0.090	0.066		0.024	180.00	132.00	48.00	0	0.000	0.066	0.086	0	0	0.086	172.00	
174	870-21502	CHASSIS AP7823 ROHS	GI COIL	1.20 mm	200	1.450	1.080		0.370	290.00	216.00	74.00	25.52	48	0.384	1.464	9600	76.8	1.484	296.80	
175	870-21583	SHELF SEISMIC LOCK 1	GI COIL	2.00 mm	200	0.900	0.870		0.030	180.00	174.00	6.00	3.33	4	0.032	0.902	800	6.4	0.922	184.40	
176	870-21584	SHELF SEISMIC LOCK 2	GI COIL	2.50 mm	200	0.900	0.870		0.030	180.00	174.00	6.00	3.33	4	0.032	0.902	800	6.4	0.922	184.40	
177	870-22084	CHASSIS OUT LET AP 7856X660	GI COIL	1.20 mm	200	1.600	1.430		0.170	320.00	286.00	34.00	10.63	11	0.088	1.518	2200	17.6	1.538	307.60	
178	870-22252	CHASSIS OUT LET AP 7556X660	GI COIL	1.20 mm	200	1.600	1.430		0.170	320.00	286.00	34.00	10.63	11	0.088	1.518	2200	17.6	1.538	307.60	
179	870-40699	CHASSIS BACK NEXT GEN PDU AP8668	GI COIL	1.20 mm	2500	1.800	1.320		0.480	4500.00	3300.00	1200.00	26.67	5	0.040	1.360	12500	100	1.380	3450.00	
180	870-40708	BRACKET REMOVABLE DISPLAY NG WAVE 2.5	GI COIL	1.20 mm	3500	0.450	0.320		0.130	1575.00	1120.00	455.00	28.89	8	0.064	0.384	4004	22.4	0.404	141.00	
181	870-40856	COVER POWERCORD RPUD AP8668	GI COIL	1.20 mm	2500	0.100	0.020		0.080	250.00	50.00	200.00	80.00	4	0.032	0.052	10000	80	0.072	180.00	
182	870-41055C	CHASSIS ASSEMBLY SFP3000RMHW	GI COIL	1.20 mm	100	1.900	1.600		0.300	190.00	160.00	30.00	15.79	18	0.144	1.744	1800	14.4	1.764	176.40	
183	870-41618	CHASSIS FRONT WELDMENT AP8887	GI COIL	1.20 mm	300	2.600	2.200		0.400	780.00	660.00	120.00	15.38	27	0.216	2.116	2436	64.8	2.436	730.80	
184	870-416502	WELDMENT CHASSIS AP8632	GI COIL	1.20 mm	100	2.600	2.200		0.400	260.00	220.00	40.00	15.38	44	0.352	2.552	2572	35.2	2.572	257.20	
185	870-416503	WELDMENT CHASSIS AP8632	GI COIL	1.20 mm	200	2.900	2.500		0.400	580.00	500.00	80.00	13.79	41	0.328	2.828	8300	65.6	2.848	569.60	
186	870-416518	WELDMENT CHASSIS AP8670	GI COIL	1.20 mm	100	2.900	2.500		0.400	290.00	250.00	40.00	13.79	21	0.168	2.668	2100	16.8	2.688	268.80	
187	870-416521	WELDMENT CHASSIS AP8632	GI COIL	1.20 mm	200	2.800	2.400		0.400	560.00	480.00	80.00	14.29	19	0.152	2.552	2572	30.4	2.572	514.40	
188	870-10045B	CHASSIS FRONT AP7868	GI COIL	1.20 mm	100	2.700	2.300		0.400	270.00	230.00	40.00	14.81	13	0.104	2.404	2424	10.4	2.424	242.40	
189	870-10112A	CHASSIS AP7820U ROHS	GI COIL	1.20 mm	2500	2.100	1.780		0.370	5250.00	4325.00	925.00	17.62	37	0.296	2.026	2046	740	2.046	5115.00	
190	870-10233E	CHASSIS FRONT AP7832 ROHS	GI COIL	1.20 mm	100	2.000	1.610		0.390	200.00	161.00	39.00	19.50	11	0.088	1.698	1718	8.8	1.718	171.80	
191	870-12016	COVER VERTICAL BLADE PDUS	GI COIL	1.20 mm	300	2.000	1.610		0.390	600.00	483.00	117.00	19.50	11	0.088	1.698	1718	26.4	1.718	515.40	
192	870-12016	COVER VERTICAL BLADE PDUS	GI COIL	1.20 mm	100	1.180	0.970		0.210	118.00	97.00	21.00	17.80	0	0.000	0.970	0.990	0	0.990	99.00	
193	870-12127	BRKT HORIZ MOUNT 1U DEPTH	GI COIL	1.20 mm	3000	0.350	0.200		0.150	1050.00	600.00	450.00	42.86	0	0.000	0.200	0.220	0	0.220	660.00	
194	870-12143	EAR MTC 1U CABLE ROUTING PDU BM13	GI COIL	1.20 mm	900	0.400	0.300		0.100	360.00	270.00	90.00	25.00	0	0.000	0.300	0.320	0	0.320	288.00	
195	870-12143	EAR MTC 1U CABLE ROUTING PDU BM13	GI COIL	1.20 mm	900	0.400	0.300		0.100	360.00	270.00	90.00	25.00	0	0.000	0.300	0.320	0	0.320	288.00	
196	870-12273A	SERVER	GI COIL	1.20 mm	100	1.400	1.040		0.360	140.00	104.00	36.00	25.71	0	0.000	1.040	1.060	0	1.060	106.00	
197	870-12274A	CHASSIS FRONT AP7855A	GI COIL	1.20 mm	100	1.600	1.340		0.260	160.00	134.00	26.00	16.25	27	0.216	1.556	1576	21.6	1.576	157.60	
198	870-12275B	CHASSIS FRONT AP7867A	GI COIL	1.20 mm	100	1.600	1.340		0.260	160.00	134.00	26.00	16.25	27	0.216	1.556	1576	21.6	1.576	157.60	
199	870-12276	SFACER INTERNAL 6 CT PCB	GI COIL	1.2 mm	100	0.200	0.060		0.140	20.00	6.00	14.00	70.00	0	0.000	0.060	0.080	0	0.080	8.00	
200	870-12277	SFACER INTERNAL DOGGLED 3 CT PCB	GI COIL	1.2 mm	100	0.200	0.060		0.140	20.00	6.00	14.00	70.00	0	0.000	0.060	0.080	0	0.080	8.00	
201	870-13034A	RETAINER	GI COIL	2.5 mm	400	0.600	0.450		0.150	240.00	180.00	60.00	25.00	0	0.000	0.450	0.470	0	0.470	180.00	
202	870-13132	CHASSIS AP7828 ROHS	GI COIL	0.9 mm	200	1.300	0.760		0.440	240.00	132.00	88.00	36.67	11	0.088	0.848	0.868	2200	17.6	0.868	173.60
203	870-13133	CHASSIS AP7828 ROHS	GI COIL	0.9 mm	500	0.760	0.600		0.160	380.00	300.00	80.00	21.05	33	0.264	0.864	0.884	16500	132	0.884	412.00
204	870-13694	BAR HEATSINK CLAMP BLADE RPDU ROHS	GI COIL	1.2 mm	150	0.100	0.060		0.040	150.00	90.00	60.00	40.00	4	0.032	0.092	0.112	600	4.8	0.112	16.80
205	870-14643B	CHASSIS FRONT AP7832	GI COIL	1.2 mm	150	0.100	0.060		0.040	150.00	90.00	60.00	30.00	9.52	14	0.112	2.032	2100	16.8	2.032	304.80
206	870-14643B	CHASSIS FRONT AP7832	GI COIL	1.2 mm	150	0.100	0.060		0.040	150.00	90.00	60.00	30.00	9.52	14	0.112	2.032	2100	16.8	2.032	304.80
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SL #	Part Name	Description of the Components to Be Exports	Grade of Sheets Required	Sheets Thickness	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Wastage/Component in (in Kgs) (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/ Part in Nos	Total Rivets Weight/ Part in KGS	Wt After Rivetting (Col 10+18) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col 6*17) in Nos	Net Wt of Rivets in the export product (col 18*6) in KGS	Net Wt of Finished Goods/ Part in KGS	Grand Total Net Weight of Export KGS
215	870-15192D	CHASSIS BASE MAINT BY PASS PDU	GI COIL	1.2 mm	100	1.230		1.040		0.190	123.00	104.00	19.00	15.45	7	0.056	1.096	1.116	700	5.6	1.116	111.60
216	870-15226	CHASSIS FRONT AP 8661	GI COIL	1.2 mm	100	2.420		2.110		0.310	242.00	211.00	31.00	12.81	32	0.256	2.366	2.386	3200	25.6	2.386	238.60
217	870-15226-001	CHASSIS FRONT AP8659	GI COIL	1.2 mm	225	2.420		2.110		0.310	544.50	474.75	69.75	12.81	32	0.256	2.366	2.386	7200	57.6	2.386	536.85
218	870-15226-002	CHASSIS FRONT AP8681	GI COIL	1.2 mm	100	2.420		2.110		0.310	242.00	211.00	31.00	12.81	32	0.256	2.366	2.386	3200	25.6	2.386	238.60
219	870-17120	RAIL EXTENDER MAIN W/ FASTENERS NS SX	GI COIL	2.0 mm	6000	0.090		0.060		0.030	540.00	360.00	180.00	33.33	6	0.048	0.108	0.128	36000	288	0.128	768.00
220	870-17121	RAIL EXTENDER SPACER NS SX	GI COIL	2.0 mm	6000	0.070		0.050		0.020	420.00	300.00	120.00	28.57	0	0.000	0.050	0.070	0	0	0.070	420.00
221	870-22231	CORD CAP C20 AP8659	GI COIL	1.20 mm	345	0.170		0.100		0.070	58.65	34.50	24.15	41.18	0	0.000	0.100	0.120	0	0	0.120	41.40
222	870-24442	BRACKET CORD RETEN LONG WAVE3 PDU	GI COIL	1.50 mm	100	0.520		0.410		0.110	52.00	41.00	11.00	21.15	0	0.000	0.410	0.430	0	0	0.430	43.00
223	870-24443	BRACKET CORD RETEN SHORT WAVE3 PDU	GI COIL	1.50 mm	100	0.260		0.130		0.130	26.00	13.00	13.00	50.00	0	0.000	0.130	0.150	0	0	0.150	15.00
224	870-24506	CHASSIS FRONT AP8970	GI COIL	1.20 mm	100	2.520		2.120		0.400	252.00	212.00	40.00	15.87	37	0.296	2.416	2.436	3700	29.6	2.436	243.60
225	870-24509	CHASSIS FRONT AP8931	GI COIL	1.20 mm	500	2.520		2.120		0.400	1260.00	1060.00	200.00	15.87	21	0.168	2.288	2.308	10500	84	2.308	1154.00
226	870-24511	CHASSIS FRONT AP8930	GI COIL	1.20 mm	110	2.470		2.080		0.390	271.70	228.80	42.90	15.79	41	0.328	2.408	2.428	4510	36.08	2.428	267.08
227	870-24529	CORD CAP AP8632	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090	0	0	0.090	9.00
228	870-24532	COVER AP8632	GI COIL	1.20 mm	100	2.300		1.800		0.500	230.00	180.00	50.00	21.74	0	0.000	1.800	1.820	0	0	1.820	182.00
229	870-24564	COVER AP8930	GI COIL	1.20 mm	350	2.200		1.840		0.360	770.00	644.00	126.00	16.36	3	0.024	1.864	1.884	1050	8.4	1.884	659.40
230	870-24566	COVER AP8932	GI COIL	1.20 mm	400	0.110		0.070		0.040	44.00	28.00	16.00	36.36	0	0.000	0.070	0.090	0	0	0.090	36.00
231	870-24572	COVER AP8870	GI COIL	1.20 mm	600	0.110		0.070		0.040	66.00	42.00	24.00	36.36	0	0.000	0.070	0.090	0	0	0.090	54.00
232	870-24574	CHASSIS FRONT AP8863	GI COIL	1.20 mm	360	2.500		1.900		0.600	900.00	684.00	216.00	24.00	27	0.216	2.116	2.136	9720	77.76	2.136	768.96
233	870-24575	COVER AP8833JX477-478	GI COIL	1.20 mm	200	2.470		2.080		0.390	494.00	416.00	78.00	15.79	3	0.024	2.104	2.124	600	4.8	2.124	424.80
234	870-24605	CHASSIS FRONT AP8862	GI COIL	1.20 mm	300	2.470		2.080		0.390	741.00	624.00	117.00	15.79	24	0.192	2.272	2.292	7200	57.6	2.292	687.60
235	870-24606	COVER AP8831	GI COIL	1.20 mm	100	1.270		1.040		0.230	127.00	104.00	23.00	18.11	24	0.192	1.232	1.252	2400	19.2	1.252	125.20
236	870-24607	COVER AP8832	GI COIL	1.20 mm	900	2.170		1.760		0.410	1953.00	1584.00	369.00	18.89	3	0.024	1.784	1.804	2700	21.6	1.804	1623.60
237	870-24608	CHASSIS FRONT AP8830	GI COIL	1.20 mm	300	2.470		2.080		0.390	741.00	624.00	117.00	15.79	24	0.192	2.272	2.292	7200	57.6	2.292	687.60
238	870-24609	CHASSIS FRONT AP8831	GI COIL	1.20 mm	175	1.100		0.880		0.220	192.50	154.00	38.50	20.00	3	0.024	0.904	0.924	525	4.2	0.924	161.70
239	870-24917	CHASSIS FRONT FOR AP8833J	GI COIL	1.20 mm	100	1.270		1.040		0.230	127.00	104.00	23.00	18.11	12	0.096	1.136	1.156	1200	9.6	1.156	115.60
240	870-25295	END CAP 1.82IN FOR PDU WAVE3	GI COIL	1.20 mm	370	0.110		0.070		0.040	40.70	25.90	14.80	36.36	0	0.000	0.070	0.090	0	0	0.090	33.30
241	870-25296	CORD CAP 1.82IN 5-15/20P	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090	0	0	0.090	9.00
242	870-25311	END CAP 1.72IN	GI COIL	1.20 mm	1500	0.110		0.070		0.040	165.00	105.00	60.00	36.36	0	0.000	0.070	0.090	0	0	0.090	9.00
243	870-25312	CORD CAP 1.82IN M32	GI COIL	1.20 mm	360	0.110		0.070		0.040	39.60	25.20	14.40	36.36	0	0.000	0.070	0.090	0	0	0.090	135.00
244	870-25313	CORD CAP 1.72IN 5-15/20P	GI COIL	1.20 mm	300	0.110		0.070		0.040	33.00	21.00	12.00	36.36	0	0.000	0.070	0.090	0	0	0.090	32.40
245	870-25317	CAP END AP8632	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090	0	0	0.090	27.00
246	870-25365	BREAKER HOUSING AP8970	GI COIL	1.20 mm	100	0.600		0.450		0.150	60.00	45.00	15.00	25.00	0	0.000	0.450	0.470	0	0	0.470	47.00
247	870-25970	CORD CAP AP8830J	GI COIL	1.20 mm	200	0.110		0.070		0.040	22.00	14.00	8.00	36.36	0	0.000	0.070	0.090	0	0	0.090	18.00
248	870-25971	CORD CAP AP8930J	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090	0	0	0.090	9.00
249	870-26204	CHASSIS FRONT AP8441& AP8453 MBO	GI COIL	1.20 mm	200	1.920		1.500		0.420	384.00	300.00	84.00	21.88	24	0.192	1.692	1.712	4800	38.4	1.712	342.40
250	870-26205	CHASSIS FRONT AP8461 MBO	GI COIL	1.20 mm	100	2.500		2.000		0.500	250.00	200.00	50.00	20.00	32	0.256	2.256	2.276	3200	25.6	2.276	227.60
251	870-26205-001	CHASSIS FRONT AP8459 MBO	GI COIL	1.20 mm	120	2.500		2.000		0.500	300.00	240.00	60.00	20.00	32	0.256	2.256	2.276	3840	30.72	2.276	273.12
252	870-26205-002	CHASSIS FRONT AP8481 MBO	GI COIL	1.20 mm	100	2.500		2.000		0.500	250.00	200.00	50.00	20.00	32	0.256	2.256	2.276	3200	25.6	2.276	227.60
253	870-27891	COVER AP8931	GI COIL	1.20 mm	200	1.270		1.020		0.250	254.00	204.00	50.00	19.69	3	0.024	1.044	1.064	600	4.8	1.064	121.80
254	870-27932	COVER AP8970	GI COIL	1.20 mm	100	2.230		1.800		0.430	223.00	180.00	43.00	19.28	3	0.024	1.824	1.844	300	2.4	1.844	184.40
255	870-27933	COVER AP8863	GI COIL	1.20 mm	360	2.230		1.800		0.430	802.80	648.00	154.80	19.28	3	0.024	1.824	1.844	1080	8.64	1.844	663.84
Total						51775.00					415592.92	297813.92	117779.00				289.39	3491665.00	27933.32	289.39	336102.74	

Wastage of EGI Sheets/ Coils in %

(col 15/col 13)*100

28.34

For VEER-OMETALS PVT.LTD.

NINGASWAMY
Asst. Manager-Commercial

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

57
31-05-2016

REMINDER

संख्या

No.....17418/2016-IPHW

दिनांक

Date.....18.5.2016

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunitur Road Vytilla
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No.1010059345 dated 17.12.2015 for export of "Connectors".

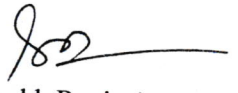
Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.3.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import items required for manufacturing one unit of export product for each export item separately without any wastage
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- Justification of wastage

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Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

Copy to:

✓ Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/527/AM16/DES-11/33 dated 29.2.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Ministry of India



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Ministry of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
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DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

58
31.5.16

REMINDER

संख्या 17(15)/2016-IPHW
No.....

दिनांक 18.5.2016
Date.....

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No. 1010059344 dated 17.12.2015 for export of "Connectors".

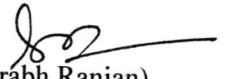
Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.3.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- i) Details of export product
- ii) Quantity of import items required for manufacturing one unit of export product for each export item separately without any wastage
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

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Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

Copy to:-

Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/530/AM16/DES-11/138 dated 1.3.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
संलग्नक संख्या, नई दिल्ली

-80-

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
विदेश व्यापार विकास अधिकारी
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


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एक कदम स्वच्छता की ओर

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6, C.G.O. COMPLEX
NEW DELHI-110003

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GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
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DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

59
31.05.2016

REMINDER

संख्या 17(17)/2016-IPHW
No.....

दिनांक 18.5.2016
Date.....

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No.0310239146 dated 8.12.2013 for export of "Connectors".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.3.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import items required for manufacturing one unit of export product for each export item separately without any wastage
- Wastage claimed in manufacturing process
- Justification of wastage

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Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:

Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/531/AM16/DES-11/135 dated 29.2.2016

- 81 -

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यवसाय विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
New Delhi



ELECTRONICS INDIA
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यवसाय विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhavan New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Department of Industrial Policy & Promotion
(TSW)

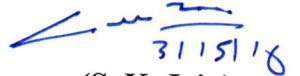
63
31-05-2016

NC Meeting dated 31/05/2016- Case No. 8/2/81 (M/s Electrolead Pune Pvt. Limited) (Advance Authorization No. 3110065804 dated 22.12.2015)

Advance Authorisation may be ratified as under:

1. Words "of relevant grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 202 MT as 1.01 kgs./Kg. content in the export item taking clue from SION C-1.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/63 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

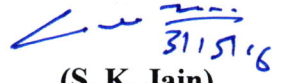
64
31-05-2016

NC Meeting dated 31/05/2016- Case No. 16/2/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048082 dated 29.12.2015)

Taking clue from SION C-1579, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 55620 Kgs. as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be modified as "Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 45320 Kgs. as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/64 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
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DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

65
31-05-2016
REMINDER

संख्या

No...17(19)/2016-IPHW

दिनांक

Date 8.5.2016....

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No 1010059352 dated 30.12.2015
for export of "Connectors".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.3.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import items required for manufacturing one unit of export product for each export item separately without any wastage
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- Justification of wastage

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Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:

✓ Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/528/AM16/DES-11/136 dated 7.03.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
Ministry of Commerce and Industry
New Delhi

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इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
विदेश व्यापार विभाग, नई दिल्ली
Ministry of Commerce and Industry
New Delhi

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

7/81/102/2043/AM-20

66
31-05-16
DES-11
21/5

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GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER

संख्या

No.....17(16)/2016-IPHW

दिनांक

Date.....18.3.2016

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No 1010059351 dated 29.12.2015 for export of "Connectors".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.3.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

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Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:

✓ Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/529/AM16/DES-11/137 dated 1.03.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

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नई दिल्ली-110003



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Department of Industrial Policy & Promotion
(TSW)

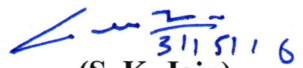
67
31-05-2016

NC Meeting dated 31/05/2016- Case No. 23/24/81(M/s Apple International) (Advance Authorization No. 0310801624 dated 07.01.2016)

Firm may be asked to submit the following information:

1. Models of export items.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, model wise for each export item, manufactured from the G.P. strip/sheet of thickness contained in the list of import item

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/67 dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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31-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Jaybee Laminations Ltd for ratification of norms of AA no - AA no 0510397/312 dt 15-01-16

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Jaybee Laminations Ltd. The request has been examined. The norms may be ratified as per SION C-323.

This issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
01-04-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(31)/16-TSW(B)

dated



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
राजयोग भवन, नई दिल्ली
New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
राजयोग भवन, नई दिल्ली
New Delhi

Department of Industrial Policy & Promotion
(TSW)

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31-05-2016

NC Meeting dated 31/05/2016- Case No. 15/2/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048113 dated 25.01.2016)

Taking clue from SION C-1579, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 57165 Kgs. as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be modified as "Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 43260 Kgs. as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view

31/5/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/74 dated 31/05/2016

Reg

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

nm

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

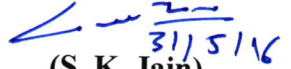
76
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 2/2/81 (M/s Tubacex Prakash India Pvt Ltd.)
(Advance Authorization No. 5210041748 dated 29.01.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as 98.8 MT as 1.235 Kgs./Kg. content in the export product at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as 181.538 MT as 1.18 Kgs./Kg. content in the export product at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/76 dated 31 /05/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

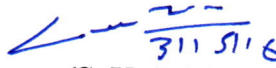
77
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 5/2/81 (M/s Arun International) (Advance
Authorization No. 0510397464 dated 02.02.2016)

Advance Authorisation may be ratified as under:

1. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60500 Kgs. as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/77 dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
उप महाविपणन अधिकारी
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

79
31-05-2016

NC Meeting dated 31 /05/2016- Case No. 12/2/80 (M/s Gas Tech Process Engineering India Pvt. Limited) (Advance Authorization No. 0510397520 dated 08.02.2016)

Advance Authorization may be ratified as per GN-4 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/44/2016-TSW/79 dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

81
31-05-2016

NC Meeting dated 31/05/2016- Case No. 21/2/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510397527 dated 08.02.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg. content in the export product.

Norms committee may take a view

31/5/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/81 dated 31 /05/2016

RS

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
नया दिल्ली / New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
नया दिल्ली / New Delhi

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31-05-2016

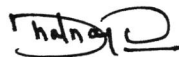
Government of India
Ministry of Steel
Technical Division

**Subject: Ratification of Advance Authorization No 0810137320 dated 29.02.2016
- M/s Ratnesh metals Industries Private Limited, Ahmadabad; Gujarat.**

DGFT may to their ID Note No. 01/81/050/39/AM 17/DES.II/06 dated 05.01.2016 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and noted that the applicant has the Induction Furnace and Vacuum Oxygen Degassing (VOD) facility whereby only 60% SS Scrap could be allowed for production.

In view of the above, the following quantity of import may be allowed against the export of 500 MT Round Bars/Flat Bars/Square Bars/Hex Bars/Angles Bars of relevant grade Stainless Steel:

SI No	Item of Export	Quantity	Item of Import	Quantity
1	Round Bars/Flat Bars/Square Bars/Hex Bars/Angles Bars of relevant grade Stainless Steel	500 MT	1. Stainless Steel (SS) Melting Scrap of relevant Grade	344.5 MT
			2. Grinding wheels	4% of the FOB value of export


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(13)/2006-TD-Vol IV dated 01.06.2016


बलजित सिंह/BALJIT SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशक
Director General of Foreign Trade
विदेश व्यापार निदेशक

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विनोद कुमार काश्यप
VINOOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशक
Director General of Foreign Trade
विदेश व्यापार निदेशक

Department of Industrial Policy & Promotion
(TSW)

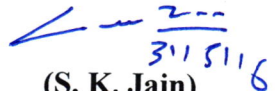
98
31-05-2016

NC Meeting dated 31 /05/2016- Case No. 18/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397777 dated 01.03.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/98 dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Department of Industrial Policy & Promotion
(TSW)

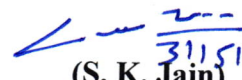
99
31-05-2016

NC Meeting dated 31 /05/2016- Case No. 19/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397778 dated 01.03.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/99 dated 31 /05/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नई दिल्ली, नई दिल्ली
New Delhi



विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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New Delhi

Department of Industrial Policy & Promotion
(TSW)

100
31-05-2016

NC Meeting dated 31 /05/2016- Case No. 1/2/81 (M/s KEI Industries Ltd.) (Advance Authorization No. 0510397805 dated 02.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 23802 Kgs., 717 Kgs. & 500 Kgs., respectively.
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 13064 Kgs. as per Engineering Table 5 for export items at Sl. No. 1,2 & 3.
3. Quantities of import item at Sl. No 2 viz. Relevant XLPE /Semiconducting Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 3.
4. Quantities of import item at Sl. No. 3 i.e. PVC Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3.
5. Quantity of import item at Sl. No 4 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 1.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Kgs./Kgs. content in the Export products at Sl. No. 1 to 3.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/100 dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यपार विभाग/ Deptt. of Commerce
संयुक्त राज्य/ Govt. of India
नई दिल्ली
New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
व्यपार विभाग/ Deptt. of Commerce
संयुक्त राज्य/ Govt. of India
नई दिल्ली
New Delhi

AR-149
31-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Powergear for ratification of norms of AA no - 710049603 dt 15-01-07

DES-II, DGFT may kindly refer to the above mentioned licence M/S M/S Powergear. The firm has submitted the copy of shipping bills vide their letter of dated 05-01-16 after their personal hearing. Norms committee may decide the firm's request as stated in our letter of dated 09.06.2014. (Copy enclosed)

This issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
18-05-16



DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(45)/14-TSW(B)

dated



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विभाग, वाणिज्य
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Deptt. of Commerce, Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2 (1)

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Powergear Ltd. Bangalore for ratification of norms in respect of Advance license No.0710049603 dated 15.01.2007.

Reference : DGFT ID Note No.01/81/50/798/AM07/DES-II/156 dated 28.03.2014.

Reference above, the request of the firm has been examined and it is observed from the minutes of the meeting no. 5/81- ALC 2/2007 held on 01.05.2007 that the norm committee has approved ratification of norm for all the ten import items covered in the authorization.

The firm has now represented vide their letter dated 07.05.2013 that the net weight of export product is 5300 kg. instead of 11650 kg. earlier approved by the norm committee. Copy of written recommendation of DHI is however not enclosed with the extract of case file forwarded to this office. Previous record of this case is also not traceable in this office. It is therefore not possible to check how net weight of export product was earlier imposed by the norm committee.

In view of the above the norm committee is advised to call the firm representative for personal hearing with all supporting documents and resolved the issue in the meeting itself.

This issue with the approval of IA(KKT).

o/c *[Signature]*
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No. 3(45)/0710/PG/2014/TSW(B)/

[Signature]

dated 09.06.2014.

[Signature]

Department of Industrial Policy & Promotion
(TSW)

AR-164
31-05-2016

NC Meeting dated 31/05/2016 - Case No. 164-A/R (M/s. Eastern Copper Mfg. Co. Pvt. Ltd.)
(Advance Authorization No. 0210206236 dated 15.10.2015)

Firm may be informed as under:

SION C-252 is for export item namely, "Paper Covered Copper Conductors(strips/Wires)" and the present Advance Authorization is also for export of same item had been ratified as per SION at Sl. No. C-252 on their request.

Norms committee may take a view

31/5/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/164-A/R dated 31/05/2016

Baljit Singh
बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vinod Kumar Kashyap
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महाविदेशीय विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-165
31-05-2016

NC Meeting dated 31/05/2016 - Case No. A/R-165 (M/s TEMA India Limited)
(Advance Authorization No. 0310288604 dated 27.08.2004)

For the purpose of redemption of Advance Authorisation, norms may be modified as under:

1. Total net weight of export products may be increased to 574.7 MT.
2. As firm has now submitted details of weld overlay, quantity of import item at Sl. No 12 (welding consumables) may be allowed as under:
Welding Electrodes: 22.514 MT
Welding Wires: 22.514 MT
Welding Fluxes: 8.194 MT

Norms committee may take a view

31/5/16
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/44/2016-TSW/165-A/R dated 31 /05/2016

Bef

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

vinod

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-168
31-05-2016

NC Meeting dated 31/05/2016- Case No. A/R-168 (M/s Shetron Limited) (Advance Authorization No. 0710062327 dated 09.01.2009)

Advance Authorization may be ratified as under:

1. Word " of relevant thickens " may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed on net to net basis.
2. Import items at Sl. No. 2, 3, 4 & 6 put together may be allowed upto 5 % of FOB value of exports taking clue from SION C-773.
3. Import item at Sl. No. 5 may be allowed upto 1 % of FOB value of exports taking clue from SION C-773.

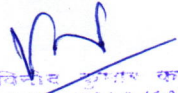
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/168-A/R dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

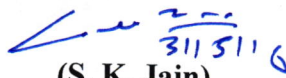
AR-170
31-05-2016

NC Meeting dated 31/05/2016 - Case No. A/R-170 (M/s Asta India Pvt. Ltd.) (Advance Authorization No. 3410039133 dated 29.01.2014)

Taking clue from SIONs at S.No.C-1189 & C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 875 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 500 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/170-A/R dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नए दिल्ली, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Ministry of Commerce, Govt. of India
नए दिल्ली, New Delhi

Department of Industrial Policy & Promotion
(TSW)

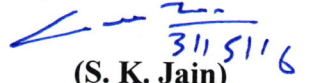
AR-171
31-05-2016

NC Meeting dated 31/05/2016 - Case No. A/R-171 (M/s Asta India Pvt. Ltd.) (Advance Authorization No. 3410040397 dated 23.07.2014)

Taking clue from SIONs at S.No.C-1189 & C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 642.4 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 367.1 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/171-A/R dated 31 /05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

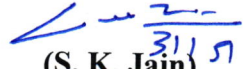
AR-172
31-05-2016

NC Meeting dated 31/05/2016 - Case No. A/R-172 (M/s Asta India Pvt. Ltd.) (Advance Authorization No. 3410039465 dated 10.03.2014)

Taking clue from SIONs at S.No.C-1189 & C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 1050 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 600 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/172-A/R dated 31 /05/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-173
31-05-2016

NC Meeting dated 31/05/2016-Case No. A/R-173 (M/s Perma-Pipe India Private Limited) (Advance Authorization No. 3710001977 dated 16.08.2012)

Firm may be asked to submit the following information:

1. Total insulation areas & insulation volume in export items at Sl. No. 1 & 2 supported by length and diameters of export items and insulation thickness.
2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and wastages claimed at each stage of manufacture.
3. Detailed calculations/basis for the quantity of import item at Sl. No. 5.

Norms committee may take a view

31/5/16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/173-A/R dated 31 /05/2016

RSJ

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-174
31-05-2016

NC Meeting dated 31/05/2016 - Case No. A/R-174 (M/s Sapa Extrusion India Private Limited) (Advance Authorization No. 0710106577 dated 27.08.2014)

Status quo may be maintained as the quantity of import item has been allowed taking clue from SIONs C-10 & C-2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/174-A/R dated 31 /05/2016



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-176
31-05-2016

NC Meeting dated 31/05/2016- Case No. A/R-176 (M/s. ITP Electronics Private Limited) (Advance Authorization No. 0510395565 dated 09.09.2015)

Advance Authorization may be ratified as under basis:

1. Net weight of export product may be specified as 6100.5 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5555 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 101.5 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.


(S.K.Jain)

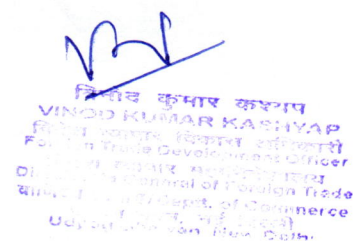
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/176-A/R dated 31/05/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-185

31-05-2016

NC Meeting 31/05/2016 - Case No. A/R-185 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310688044 dated 27.03.2012)

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/185-A/R dated 31/05/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
एन.एच. रोड, नई दिल्ली
New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
एन.एच. रोड, नई दिल्ली
New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-186
31-05-2016

NC Meeting 31/05/2016 - Case No. A/R-186 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310688035 dated 27.03.2012)

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

Norms committee may take a view

31/5/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/186-A/R dated 31/05/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नई दिल्ली
New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नई दिल्ली
New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-187
31-05-2016

NC Meeting 31/05/2016 - Case No. A/R-187 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310663902 dated 08.11.2011)

1. No change is required in ratified norms and for export of "Alloy Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3.5 mm thickness having coating weight of 4.20 Kgs.± 5%", Alloy Steel Plates of relevant grade and thickness may be allowed.
2. However, matter relating to redemption of Advance Authorization based on the description of export item indicated in the Shipping Bills may be decided by the Norms committee/RA.

Norms committee may take a view

31/5/16

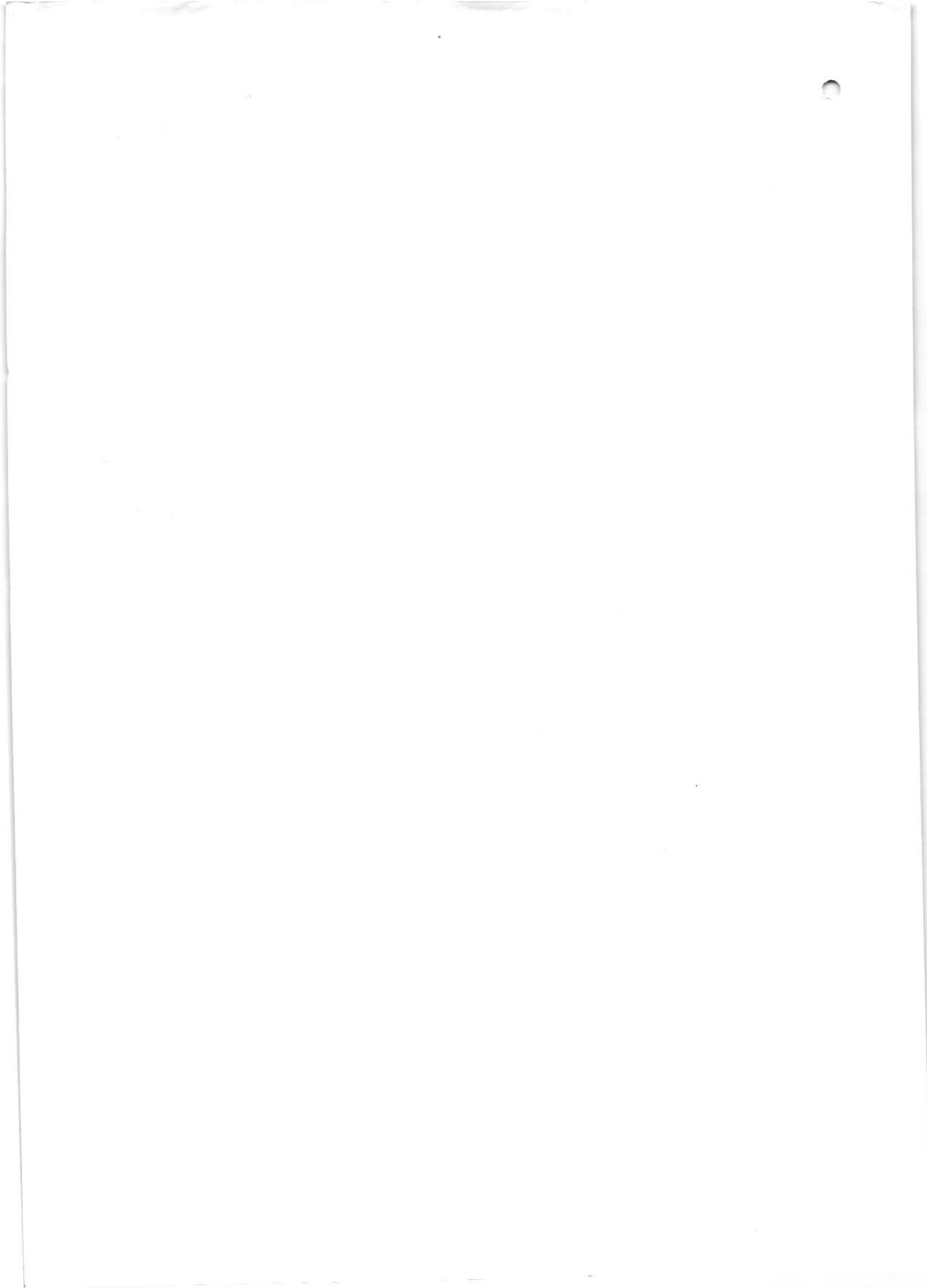
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/44/2016-TSW/187-A/R dated 31 /05/2016

Baljit Singh
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vijay Kumar Kashyap
विजय कुमार काश्यप
महानिदेशक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



120
21-05-2016

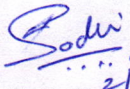
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0410161820 dated 19.04.16 in respect of M/s Jain Metal Rolling Mills.

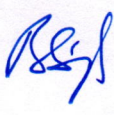
The following needs to be clarified :-

- Percentage of lead in the export and import product substantiated by a Material test certificate.
- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

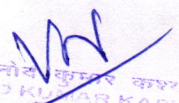
This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/87/2016-MMM&A-DCMSME dated 02.06.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार काश्यप
FTDO KASHYAP
विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

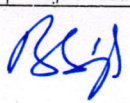
1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

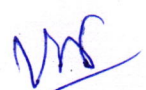
6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness. (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/India

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विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/India

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....


बलजीत सिंह / BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 प्लॉट नं. 204A, उद्योग भवन, नई दिल्ली


विनोद कुमार काश्यप / VINOD KUMAR KASHYAP
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 प्लॉट नं. 204A, उद्योग भवन, नई दिल्ली